

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI
MEMORANDUM OF APPLICATION
[Under Section 18(1) read with Sections 14, 15, 16 & 17 of the National
Green
Tribunal Act, 2010]**

OA NO 72 OF 2020

**Between:
Dr Lubna Sarwath**

.....Applicant

AND

**1-State of Telangana
Rep by its Chief Secretary
cs@telangana.gov.in
040-23452620, 23455340, EXT-2562**

.....Respondent and 6

others

**ADDITIONAL AFFIDAVIT FILED BY APPLICANT
10 JULY 2021**

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ADDITIONAL AFFIDAVIT HAS THE FOLLOWING HEADS:

- A. CHRONOLOGY OF THE CASE OA 72/2020
- B. ANALYSIS OF THE ENVIRONMENTAL CLEARANCE GRANTED ON 15sep2020 BY OFFICIALS TO PHOENIX GLOBAL SPACES PVT LTD, AFTER CASE FILED on 8feb2020 AND ORDERS BY NGT CHENNAI ON 21 MAY 2020
- C. NARSINGI LAKE2, DEMARCATED IN SURVEY OF INDIA PHYSICAL MAPS:
- D. NARSINGI LAKE DEMARCTED IN BHUVANS NRSC MAP WITH CADASTRAL MAP LAYER AND HYDROLOGY LAYER;
- E. CHRONOLOGICAL HISTORICAL SATELLITE IMAGERY FROM GOOGLE EARTH DEMONSTRATES THE EXTENT OF LAKE;
- F. PRAYER

A. CHRONOLOGY OF THE CASE OA 72/2020:

SLNO	DATE OF FILING/HEARING	ORDER
1-	Survey of lake by applicant	12 JULY 2019
2-	Representation to the officials	14 JULY 2019
3-	Representation to the ngt and officials	28 JULY 2019
4-	Filing Date at NGT Chennai	08-02-2020
5-	Registered On	19-05-2020
6-	21 MAY 2020	'Tribunal had admitted the case and appointed a Joint Committee to go into the aspects and posted the case on 08.09.2020 for consideration of report.'
7-	13 june 2020	PHOENIX GLOBAL SPACES PVT LTD applies for EC
8-	16 june 2020	SEIAA accepted and forwarded to SEAC
9-	15 sep 2020	EC granted to PHOENIX GLOBAL SPACES PVT LTD
10-	8 SEP 2020	ADJOURNED
11-	28 OCT 2020	ADJOURNED
12-	4 DEC 2020	ADJOURNED
13-	12 JAN 2021	ADJOURNED
14-	28 JAN 2021	ADJOURNED
15-	1 MARCH 2021	Case heard and observed that case itself to be disposed in 6 months. Respondents assure that JC report will be filed on 23 march 2021

16-	23 MARCH 2021	ADJOURNED
17-	27 APRIL 2021	ADJOURNED
18-	8 JUNE 2021	ADJOURNED
19-	Applicant writes to JC member moef giving 7 orders of case	7 june 2021
20-	Applicant writes to joint committee for inspection report	5 july 2021
21-	9 JULY 2021	ADJOURNED
22-	4 AUG 2021	Listed for this date

It is observed that the case has been adjourned 10 times after the case was first heard on 21 may 2020 and order passed appointing a Joint Committee consisting of 2 respondents viz., District Collector RR and Lake Protection Committee-HMDA Official, and one MoEF official.

It is submitted that the Tribunal itself expressed on 1 march 2021 that case has to be disposed in 6 months yet, Tribunal itself adjourned the case 4 times after that order.

The Applicant has written to the Joint Committee for early inspection report and also offered to visit the site along with the joint committee. Yet no report is submitted 12 months after the order of 21 may 2020.

How can we resist the climate crisis that is an existential threat when law is broken for private interest and justice is delayed?

B. ANALYSIS OF THE ENVIRONMENTAL CLEARANCE GRANTED ON 15sep2020 BY OFFICIALS TO PHOENIX GLOBAL SPACES PVT LTD, AFTER CASE FILED on 8feb2020 AND ORDERS BY NGT CHENNAI ON 21 MAY 2020:

B.1. DIGITAL SEARCH REVEALS ENVIRONMENTAL CLEARANCE APPLIED FOR AFTER CASE FILED AT NGT:

During the lake survey of 6 nov 2020 and 12 march 2021, the whole lake including the balkapur channel, was barricaded and onsite boards carry the name of the construction proponent as PHOENIX. An online search at http://environmentclearance.nic.in/online_search_state.aspx?type=EC&status=11&statename=Telangana , revealed that the construction firm is PHOENIX GLOBAL SPACES PVT LTD .

2	Proposal No	: SIA/TG/MIS/157401/2020	State	: Telangana	Date of Submission for TOR	: N/A	INFRA-2	PHOENIX GROUP	EC Granted
	File No	: SIA/TG/MIS/157401/2020	District	: Rangareddi	Date of Submission for EC	: 13 Jun 2020			
	Proposal Name	: PHOENIX GLOBAL SPACES PVT LTD	Tehsil	: Rajendranagar	Date of EC Granted	: 06 Aug 2020			

1.

Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) No dated 14.03.2017 ?

Details of Project:

(a)Name of the project(s)	PHOENIX GLOBAL SPACES PVT LTD
(b)Name of the Company / Organisation	PHOENIX GROUP
(c)Registered Address	PLOT NO. # 1335, ROAD NO. # 45, JUBILEE HILLS, HYDERABAD,,Hyderabad,Telangana- 500003
(d)Legal Status of the Company	Others

As per the time line uploaded at

<http://environmentclearance.nic.in/timeline.aspx?pid=SIA/TG/MIS/157401/2020&type=EC> EC for construction already obtained on 15 sep 2020. Application was submitted on 13 june 2020 while SEIAA accepted and forwarded to SEAC on 16 june 2020.

TimeLine Details

Proposal received date at each stage of flow.

Submitted by Proponent	Query for Shortcoming(if any) by SEIAA	Resubmission of Proposal by Proponent	Accepted by SEIAA and forwarded to SEAC	Query for Shortcoming(if any) by SEAC	Resubmission of Proposal by Proponent	Accepted by SEAC	Forwarded to SEIAA for EC	EC Letter Uploaded On	EC Granted
13/06/2020		N/A	16/06/2020	N/A	N/A	N/A	N/A	15/09/2020	N/A

Print page

PIC 1: TIME LINE DETAILS OF PROCESSING OF PHOENIX APPLICATION FOR EC

Hence, the officials have given the Environmental Clearance after the case has been filed at NGT SZ Chennai and after the first order passed i.e, on 21 may 2020, with scant regard for the Tribunal's orders to jointly inspect the lake and report violations and action taken on violations.

Environment Clearance is uploaded at below link.

http://environmentclearance.nic.in/writereaddata/FormB/EC/EC_Letter/09152020PE23GVW1157401.pdf

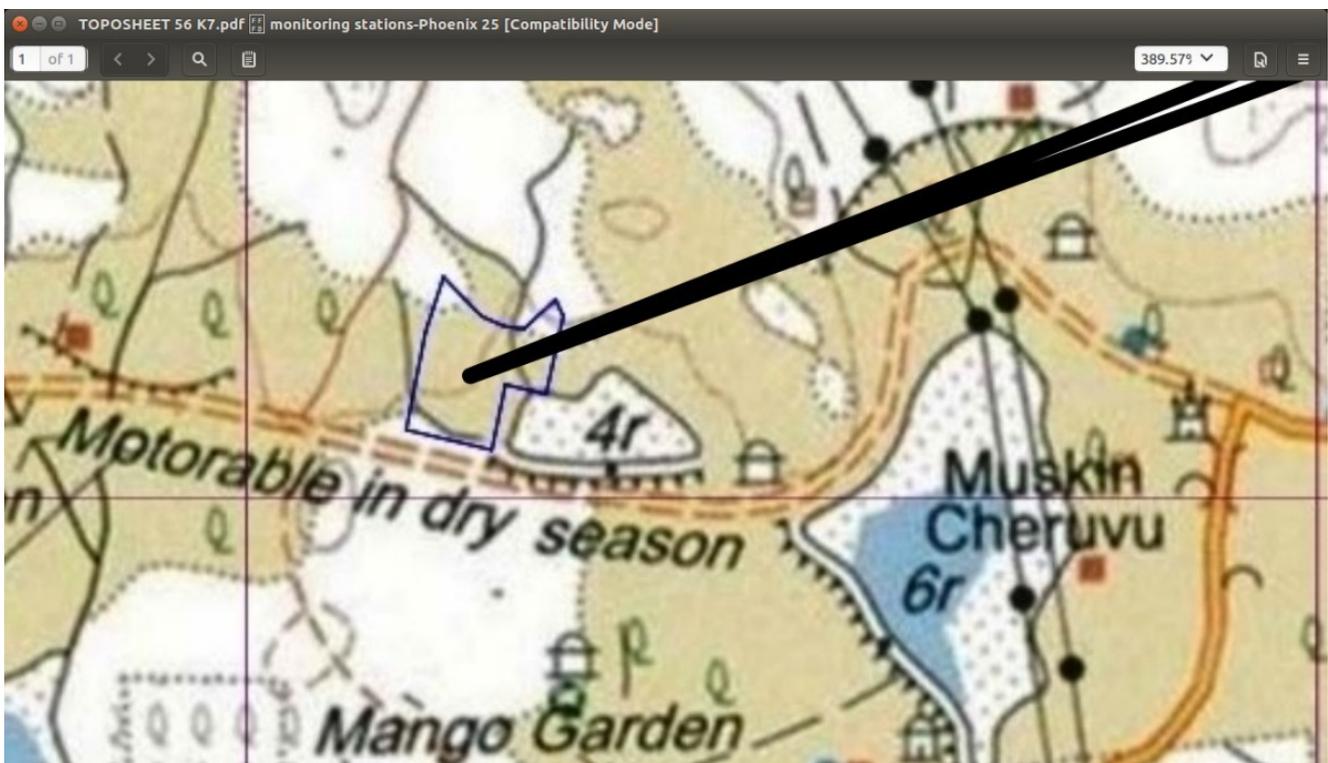
B.2. LOCATION OF PROJECT SITE MISREPRESENTED ON TOPOSHEET SUBMITTED FOR EC:

At 4(f) of EC Report the toposheet file of the project site area is uploaded at link below.

4(f)Uploaded Topo Sheet File

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+holXvGerO8rBLWmGEZsdqBL2aAZWw6GBIX+x4PbPJsb55CrCQlPVRanpQpL4M1wLEa/qgoouXrFXiwzdnfFqO5GMlkiWk+ku2/FHfN9uEKWt&FilePath=93ZZBm8LWEXfg+HALQix2fE2t8z/pgnoBhDlYdZCzX9idZhiSneADGLNdt3P8O8Mee71C/t6x7+n5fSf0zymEvoRBxWScvWH3DDgIXS770=>

It is observed that the site area is shown west of the lake demarcated on the survey of india toposheet no. 56K/7. Thus site area is overlaid on inflow channels of narsingi lake, site area also overlaid on the balkapur channel that is on north west of the site area, and site area also over laid on the bund of the balakapur channel north of the site area.



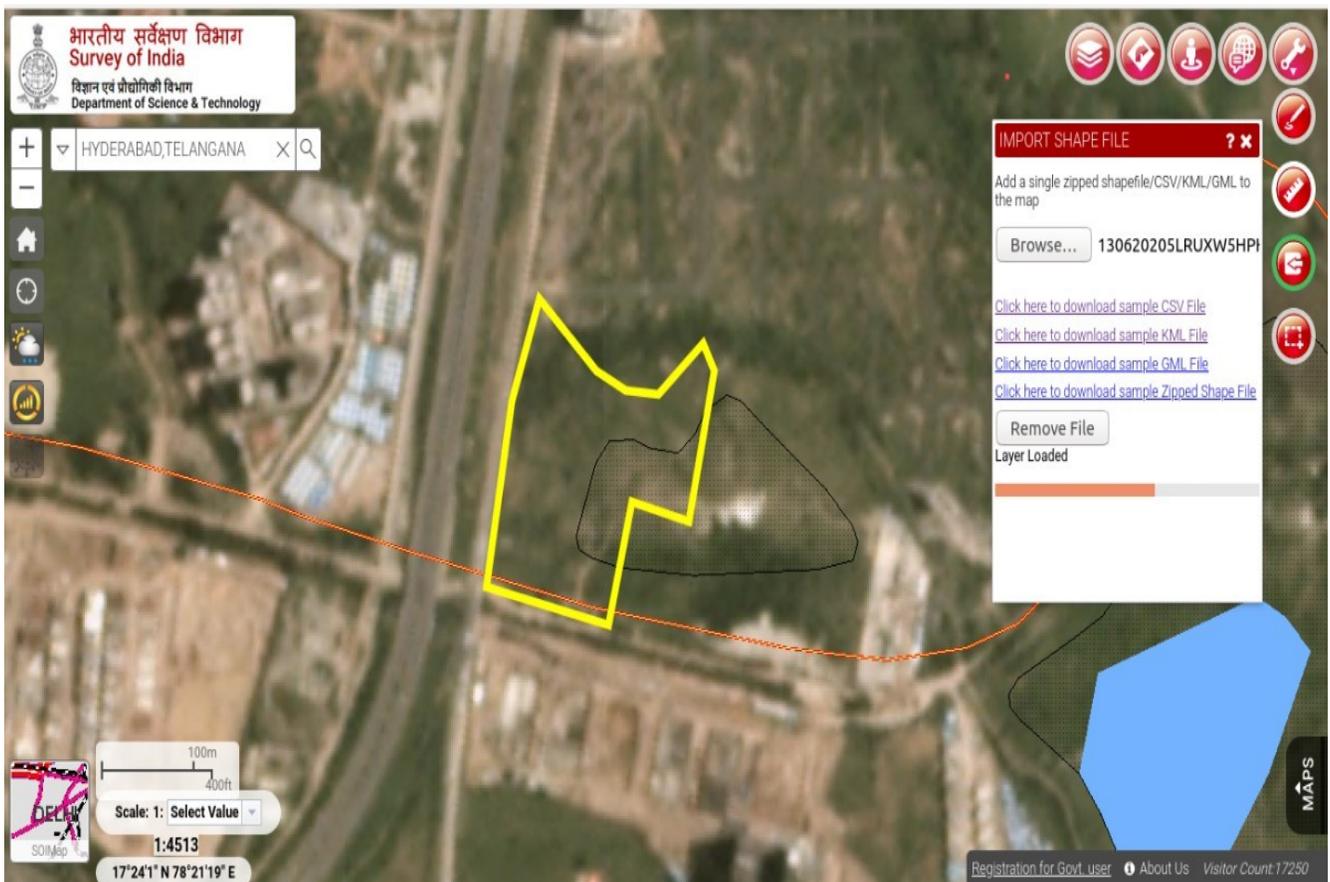
PIC 2: EXTRACT OF TOPOSHEET FILE FROM EC REPORT OF PHOENIX

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B.3. KML FILE OF SITE AREA OVERLAID ON THE SURVEY OF INDIA DIGITAL TOPOMAP REVEALS THE FALSITY OF THE TOPOSHEET SUBMITTED AT 4(F) OF THE EC REPORT:

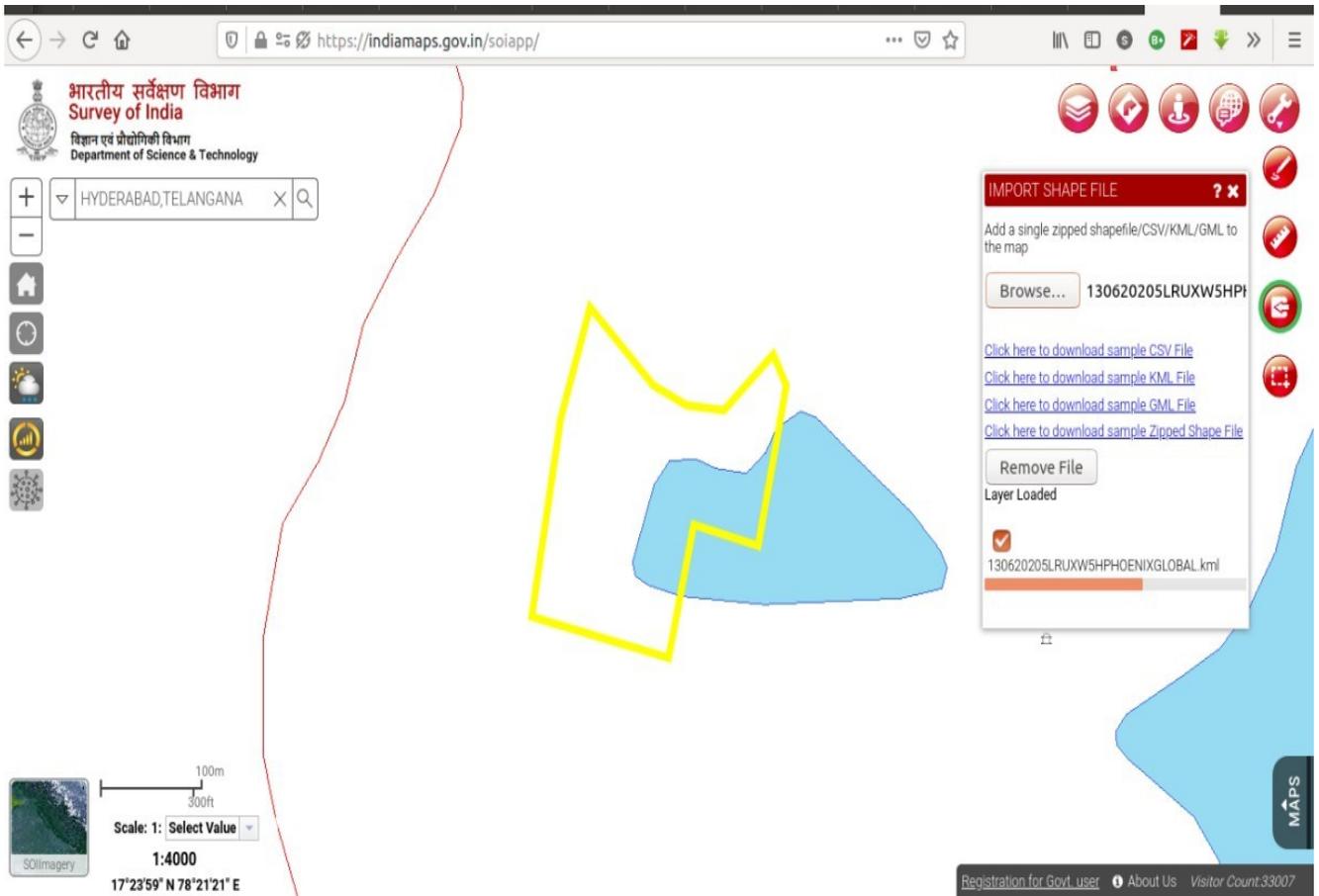
The kml file as downloaded from 4(H) KMLFILE
<http://environmentclearance.nic.in/Auth/Testmap1.aspx?type=caformb&fname=130620205LRUXW5HPHOENIXGLOBAL.kml>
 has been overlaid on the Survey of India online maps at the following link
<https://indiamaps.gov.in/soiapp/>

The extracts from the above link after overlaying the kml layer on SOI topomaps, appended below, reveal that the site area is encroaching not just the balakaur channel, inflow channels of narsingi lake and buffer zone of lake, and bund of balkapur channel, but the lake itself.



PIC 3: KML FILE FROM EC REPORT OF PHOENIX OVERLAID ON SURVEY OF INDIA TOPOMAP, SATELLITE IMAGERY

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PIC 4: KML FILE FROM EC REPORT OF PHOENIX OVERLAID ON SURVEY OF INDIA TOPOMAP

Hence, it is evident, that not only officials accorded permission for construction on notified lake, but also approved the false representations of the project proponent.

B.4. EC REPORT DECLARES 'NO WATER BODY IN CORE AREA' AND ONLY 'STREAM ON NORTH SIDE' IN 'BUFFER AREA' :

It is observed that at item 29 and item 30 where the 'Details of Presence of Water Bodies in Core Area & Details of Presence of Water Bodies in Buffer Area' are sought, it is declared that there is no water body in 'core area' and 'stream in north side' in buffer area.

Whereas the EC Report itself contained a file at item 4(f) cited at E.2 above that contains a toposheet file demarcating project area with, a) water body to its right touching its boundary, b) two inflow channels through its project area; c) balkapur channel flowing from west to east thru the project area; d) bund of balakapur channel on north; e) buffer zone of the abutting lake also within the project area. Yet, the EC Report has stated NO to 'Details of presence of water bodies in core area'??

Further, the buffer area of the project as seen in the toposheet file submitted at 4(f) cited at E.2. of this affidavit, there is a water body to the east. So what

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is evident is not mentioned . And the unit of distance is not mentioned thus ambiguity in EC report .

'29. Details of Presence of Water Bodies in Core Area: & 30. Details of Presence of Water Bodies in Buffer Area:

29.

Details of Presence of Water Bodies in Core Area:

(a)Whether there is Presence of Water Bodies in Core Area ?	No
(b)Whether there is Diversion Required ?	No
(c)Whether permission has been obtained from competent authority ?	No

30.

Details of Presence of Water Bodies in Buffer Area:

(a)Whether there is Presence of Water Bodies in Buffer Area ?	Yes
(i)Details of Water Bodies in Buffer Area	stream on North side
(ii)Direction of Water Bodies in Buffer Area	North
(iii)Distance of Water Bodies in Buffer Area	10

B.5. ' 21 Present Land Use Breakup of the Study Area in Ha (d) Surface WATER BODIES IN HA: 47.728'

At Item 21(D) it is observed that in 'Present Land Use Breakup of the Study Area in Ha', sub-item (d) states that area of 'Surface water bodies is 47.728 Ha'. Extract from EC report below:

'21 (D) Surface WATER BODIES IN HA: 47.728

21.

Present Land Use Breakup of the Study Area in Ha:

(a)Agriculture Area	71.585
(b)Waste/Barren Land	89.277
(c)Grazing/ Community Land	0
(d)Surface Water Bodies	47.728
(e)Settlements	72.514
(f)Industrial	0.312
(g)Forest	12.246
(h)Mangroves	0
(i)Marine Area	0
(j)Others : Defense area/Golkonda fort/ KBR Park/University/O	20.339
Total	314.00100000000003

The names, geo location, of the water bodies are not mentioned. This information is very vital as the same project proponent has multiple projects for which EC has been obtained in the vicinity of this area. And for which case has been filed in this Tribunal viz., OA 39/2020 for restoration of Mamasani

kunta. It is also observed that a common EC that has been obtained for construction on Mamasani kunda also reveals that another water body Meksani kunda also in vicinity of this area, is also dumped for constructions by same project proponent.

B.6. CASE FILED IN NGT ON 8 feb 2020, CASE HEARD AND JOINT COMMITTEE ORDER PASSED ON 21 MAY 2020, YET COURT CASES MARKED AS 'NO':

It is observed that , case was filed at NGT on 8 feb 2020 and first order appointing joint committee for report by sep 2020 , issued on 21 may 2020 itself much before the EC application date 13 june 2020.

Below the extract from EC Report is reproduced:

36. DETAILS OF COURT CASES:

36.

Details of Court Cases:

(a)Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?	No
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B.7. UNDERTAKING OF PROJECT APPLICANT:

It is observed, that at the end of false information in various heads of the EC Report, the Report ends with an 'undertaking' from the Project Applicant of the EC Report that 'And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.'

Hence, in light of the citings above from E1. to E.8. the glaring evidences of overriding the water body notified by HMDA lake id 2939 named Narsingi lake2, the project be rejected and clearance give be revoked . All costs for restoration be recovered.

Further, costs for misleading that 'no activity' taken up be imposed. As it is evident thru the field survey report submitted to all the respondent officials and to this court on 14 and 28 july 2019 and on 8 feb 2020, there was huge 'activity' of boulder,stone,land dumping going on at the site.

Extract of 'Undertaking' from EC report reproduced below:

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

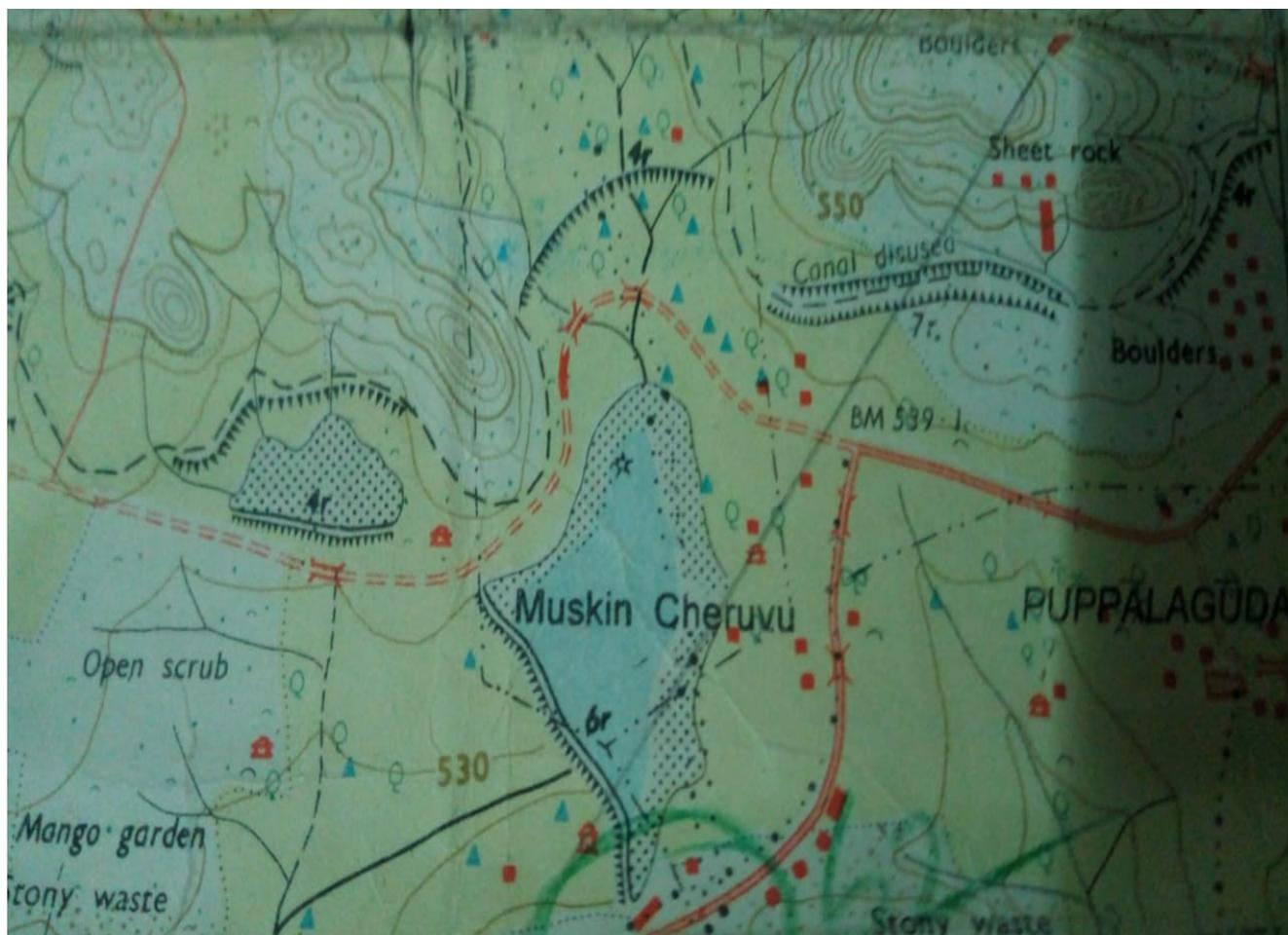
Name of Applicant	SRIKANTH BADIGA
Designation	DIRECTOR
Name of Company (Applicant Name should not be given here)	PHOENIX GROUP
Address	PLOT NO. # 1335, ROAD NO. # 45, JUBILEE HILLS, HYDERABAD

C. NARSINGI LAKE2 BEARING HMDA LAKE ID 2939, AS DEMARCATED IN SURVEY OF INDIA PHYSICAL MAPS:

Below is extract of Survey of India Map titled 56 K/7/NW scale at 1:25,000 issued in 1999. Water body to the west of Muskin cheruvu is the Narsingi Lake2 with HMDA lake id 2939.

The Hydrology of the lake viz., the three inflow channels from the west, and northern sides, the bund of the lake to the southern side with 4r inscribed on it, the balkapur channel on the northern part of the lake along with its bund is also demarcated. The outflow channel of Narsingi lake joins the outflow channel of adjacent Muskin cheruvu and finally drains into the Moosi nadi that is further down of the Narsingi lake. This chain of collection of storm water and surplus draining, has been broken due to the destruction of Narsingi lake and its channels, and due to dumping of Balkapur channel.

Further it is observed that the culvert/surplus channel is now overridden by MyHomeAvatar constructions on south of the service road.



PIC 5: Survey of India Map titled 56 K/7/NW scale at 1:25,000 issued in 1999. Water body to the west of Muskin cheruvu is the Narsingi Lake2.

Similarly, the channels, and water body demarcations along with culverts are identified in Survey of India maps issued in 2010 as well as in 2014.

D. NARSINGI LAKE DEMARCTED IN BHUVANS NRSC MAP WITH CADASTRAL MAP LAYER AND HYDROLOGY LAYER:

When the kml file of the project site that got the Environmental clearance from officials on 14 sep 2020 was overlaid on the Bhuvan-2D satellite map of NRSC -National Remote Sensing Center hosted by ISRO, online at <https://bhuvan-app1.nrsc.gov.in/bhuvan2d/bhuvan/bhuvan2d.php?l=77.695581169294&b=13.19337649858&r=77.716180534528&t=13.203515248656&val=s#> , it is observed from the cadastral boundaries of the balkapur channel, that the project site area overrides the channel on the west and north-western sides of the site area.

Further, not only the lake area and inflow channels but also the bund of the lake and the bund of the balkapur channel have been overridden by the construction project.

Further the culvert/surplus channel of narsingi lake are overridden by MyHomeAvatar to the south of the service road.

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PIC 6: KML FILE DEMARCATING CONSTRUCTION SITE AREA OF PHOENIX OVERLAID ON BHUVAN-2D NATIONAL REMOTE SENSING CENTER – BELOW SEE LEGEND

Legend:

- 1- Red dots (by Applicant) indicate flow of balkapur channel from west to east across the terrain from western, northwestern, and northern sides of the lake.
- 2- green lines (by applicant) to the south of the lake indicate the bund of the lake.
- 3- Blue line (from NRSC hydrology layer) from north to south is one of the 3 inflow channels of the lake. The intersection of the blue line and green line is the outflow channel where there is a culvert demarcated in the survey of india toposheet as well as can be identified on the ground, now overridden by MyHomeAvatar.
- 4- Yellow line (from EC Report) is the kml file uploaded as construction project site area.
- 5- Pink lines (from NRSC Cadastral boundary layer) indicate the survey numbers of the narsingi village, gandipet mandal, RR District

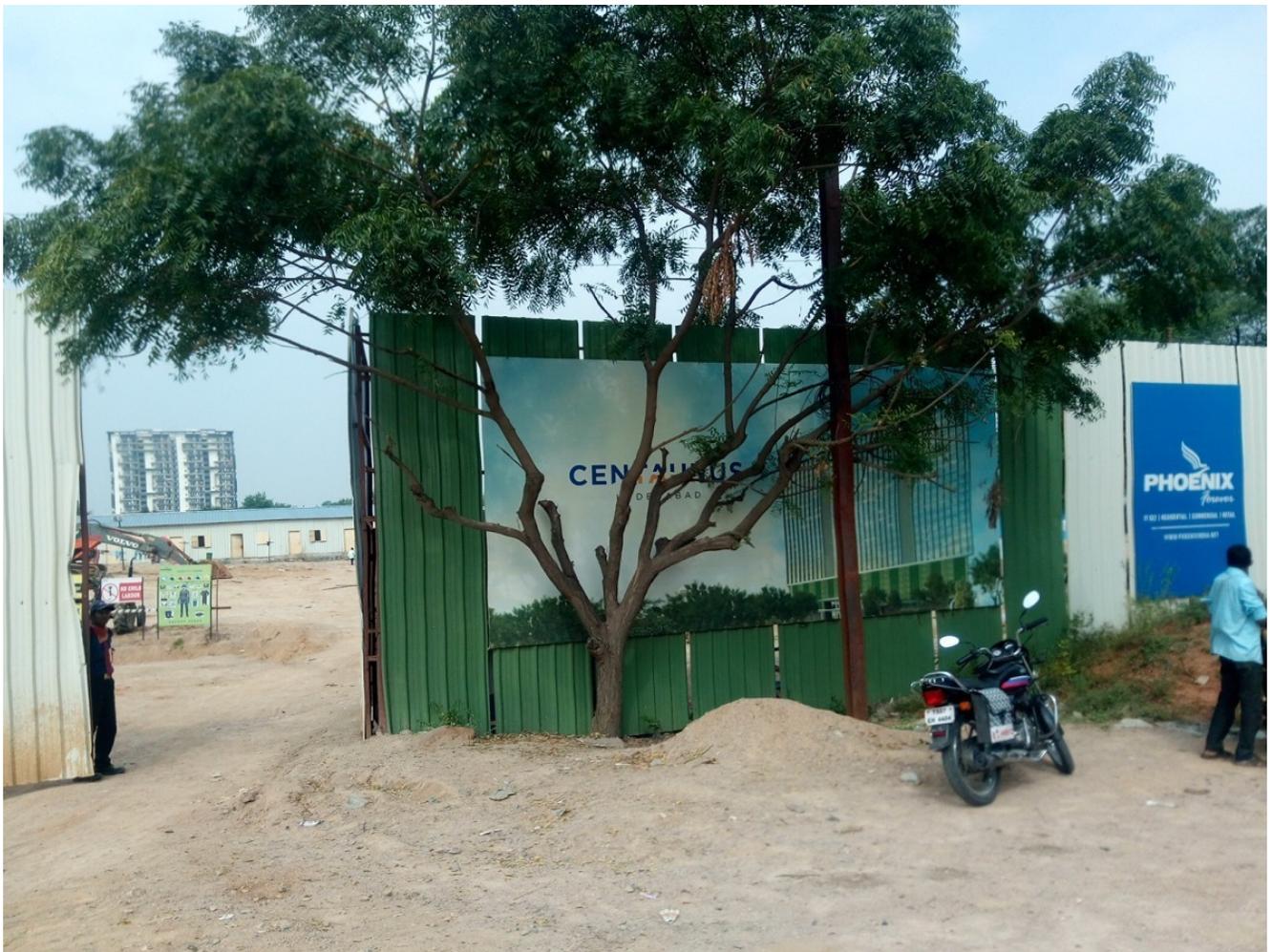
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Thus as per B,C,D above, Environment clearance for construction project violates three water bodies' structures, viz.,Balkapur channel, bund of Balkapur channel, Narsingi lake2 and its channels, bund of Narsingi lake. Further, there is the raw water channel conduit flowing from Osman sagar to the Asif nagar filter beds that is officially designated water supply channel for the south Hyderabad. The condition of and security of this channel is not fully known to Applicant in light of the huge terrain and contour changes that have occurred due to the excavations, lake devastations, rock blasts that have taken place in and near the lake, not to mention the encroachments on the south of the road and on the outflow channel of the Narsingi lake as well;

E. LAKE SURVEY PICTURES OF 6 NOVEMBER 2020 AFTER HYDERABAD FLOODS:

During field survey on 7 november 2020 after hyderabad floods, it was observed that the entire road in front of narsingi lake was flooded and water was continuously being drained out from the narsingi lake enclosed area with Phoenix hoardings and Lybra construction hoardings.

Below is pictorial documentation of the same.



PIC 7: GEO TAGGED PIC 17.400430666667, 78.353515611111BALKAPUR CHANNEL, LAKE, BUND OF BALKAPUR CHANNEL AND LAKE, IN CONSTRUCTION SITE OF PHOENIX

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PIC 8: GEO TAGGED 17.400381083333, 78.353385916667
STORM WATER BEING DRAINED OUT OF LAKE AREA ENCLOSED BY PHOENIX
SHOT OF PHONEX BOARD AND WATER DRAINED OUT



PIC 9: GEO TAGGED 17.399715416667, 78.357131944444 BOARD OF LUMBINI
CONSTRUCTIONS ENCLOSING THE LAKE AND ITS HYDROLOGY

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PIC 10: GEO TAGGED LONG SHOT @17.39972875, 78.35717772222
STORM WATER OUTSIDE THE LAKE AREA

F. LAKE SURVEY PICTURES OF 12 MARCH 2021 FROM THE FLYOVER OF OUTER RING ROAD:



PIC 11- ROAD SIDE VIEW OF ONGOING PHOENIX CONSTRUCTIONS
@17.401968, 78.35349272222

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PIC 12 : BALKAPUR CHANNEL OBSTRUCTED OVERRIDED 17°24'4.92"N
78°21'10.79"E



PIC 13: FULL VIEW OF BALKAPUR CHANNEL, IMPROPERLY CULVERTED,
OBSTRUCTED AND DESTROYED . CONSTRUCTIONS ONGOING BY PHOENIX

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PIC 14: LAKE DUMP SEEN TO THE FARTHER EAST AND WATER HELD UP IN THE WESTERN SIDE EXCAVATIONS NEAR TO THE ROAD

Pictures 7 to 14 capture violations on Narsingi lake and Balkapur channel, from field surveys of 7nov2020 and 12 march 2021. They are marked on the satellite imagery from google earth. Extract of the same with following captions and legend, is appended below.

FIELD SURVEY: 1- BALKAPUR CHANNEL OVERRIDED; 2- LAKE AREA ENCLOSED WITH PHOENIX BOARDS; 3- LAKE AREA ENCLOSED WITH LUMBINI BOARD; 4- OUTFLOW CHANNEL CULVERT OBSTRUCTED MYHOMEAVATAR;

LEGEND: PURPLE LINE: BALKAPUR CHANNEL FLOWS FROM WEST TO EAST TO HUSSAIN SAGAR;

AQUABLUE LINE: ROUGH SKETCH OF LAKE AREA ESTIMATED FROM SURVEY OF INDIA MAPS & INFLOW CHANNELS;

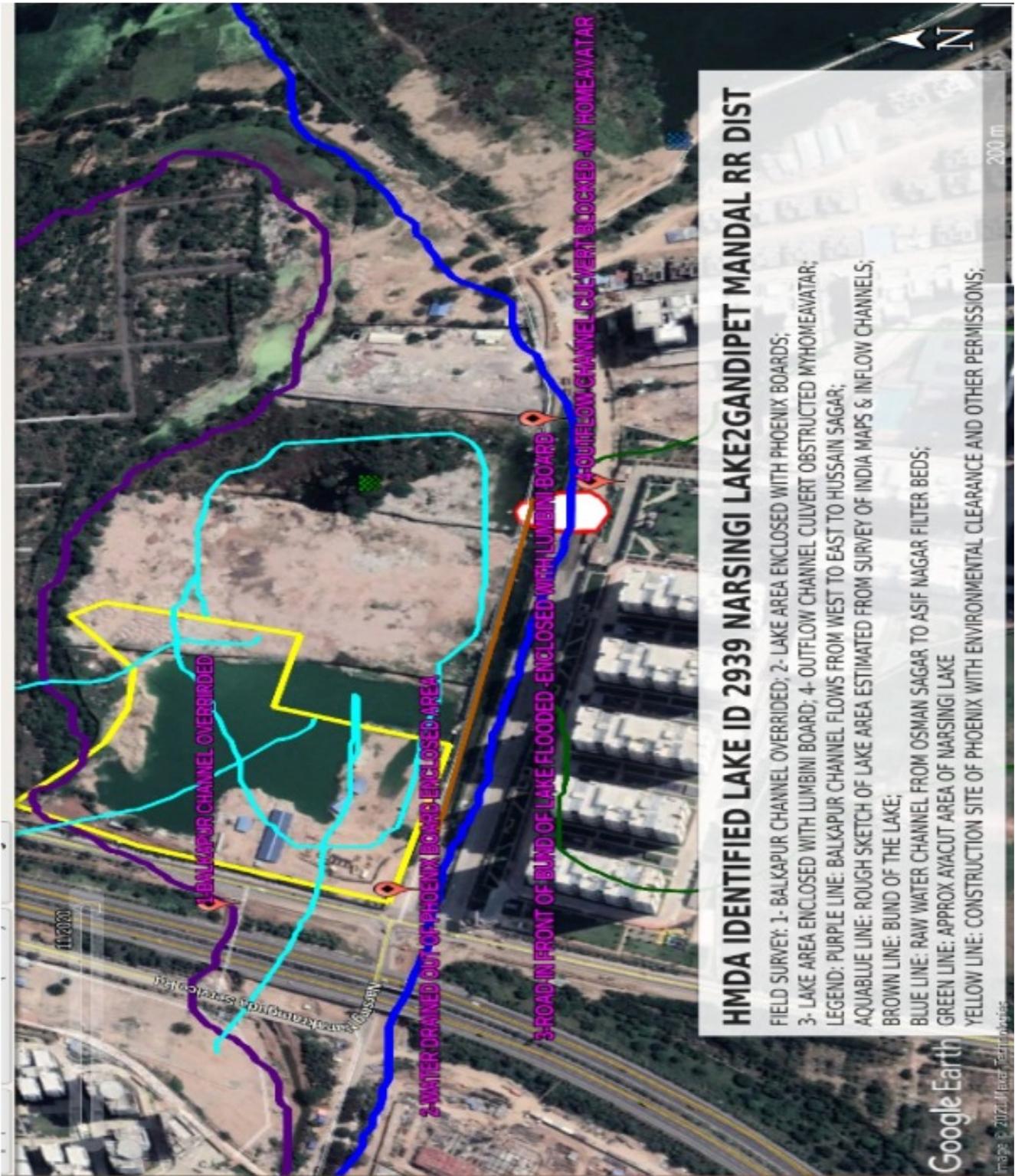
BROWN LINE: BUND OF THE LAKE;

BLUE LINE: RAW WATER CHANNEL FROM OSMAN SAGAR TO ASIF NAGAR FILTER BEDS;

GREEN LINE: APPROX AYACUT AREA OF NARSINGI LAKE

YELLOW LINE: CONSTRUCTION SITE OF PHOENIX WITH ENVIRONMENTAL CLEARANCE AND OTHER PERMISSIONS;

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PIC 15: EXTRACT FROM SATELLITE IMAGERY OF GOOGLE EARTH WITH ROUGH SKETCHES OF MULTIPLE WATER BODIES CAPTURED FROM SURVEY OF INDIA MAPS, SATELLITE IMAGERY AND FIELD SURVEY. ALSO MARKED ARE VIOLATIONS ON THE WATER BODIES

G. CHRONOLOGICAL HISTORICAL SATELLITE IMAGERY FROM GOOGLE EARTH DEMONSTRATES THE EXTENT OF LAKE:

Through six extracts from google earth satellite imagery from June 2003 to November 2020, the extent of lake, its hydrology and extent of devastation of

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multiple water bodies is substantiated. Below we place them chronologically from earliest 2003 to latest 2020 available from google earth.

LEGEND is as follows:

PURPLE LINE: BALKAPUR CHANNEL FLOWS FROM WEST TO EAST TO HUSSAIN SAGAR;

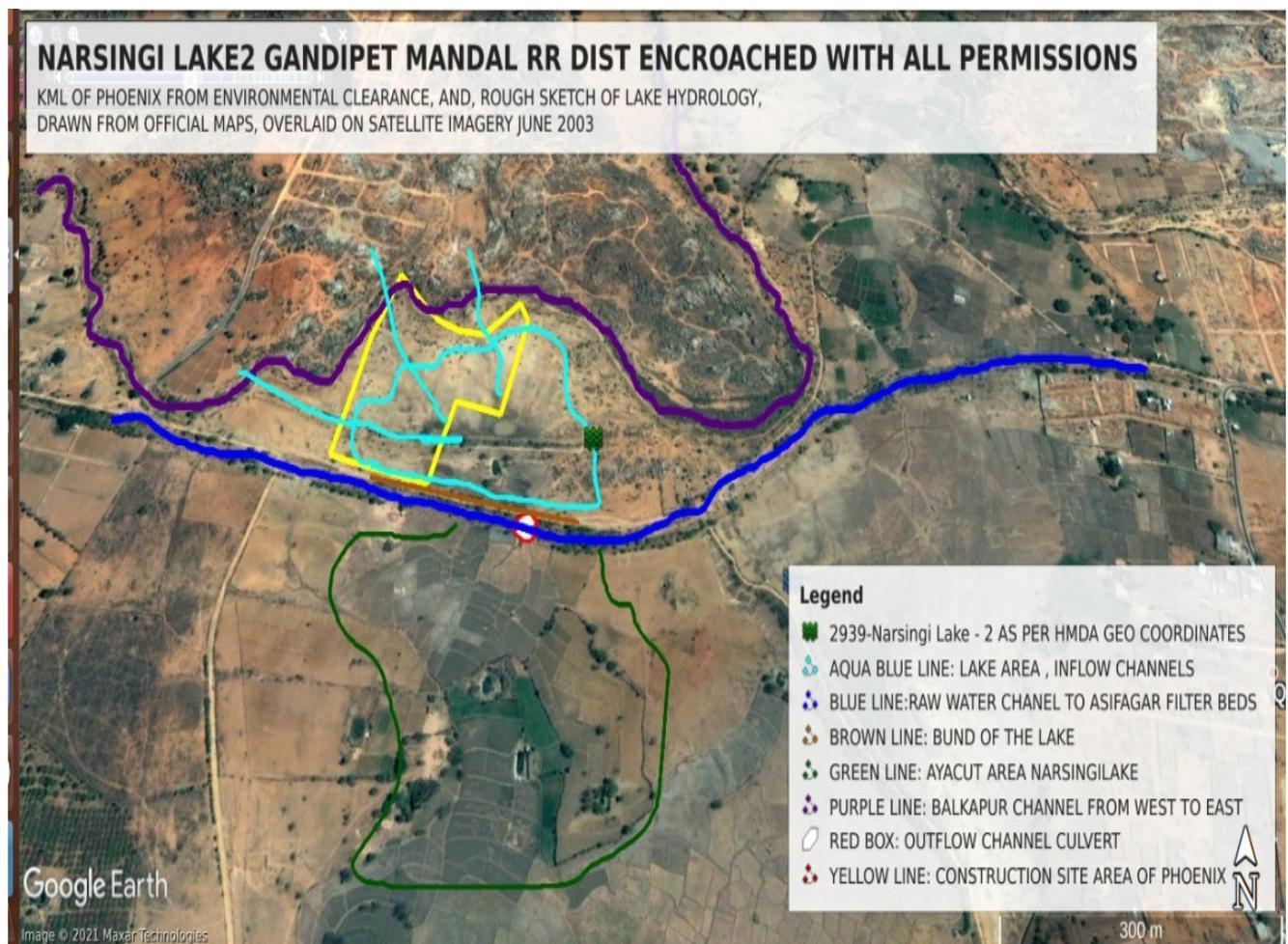
AQUABLU LINE: ROUGH SKETCH OF LAKE AREA ESTIMATED FROM SURVEY OF INDIA MAPS & INFLOW CHANNELS;

BROWN LINE: BUND OF THE LAKE;

BLUE LINE: RAW WATER CHANNEL FROM OSMAN SAGAR TO ASIF NAGAR FILTER BEDS;

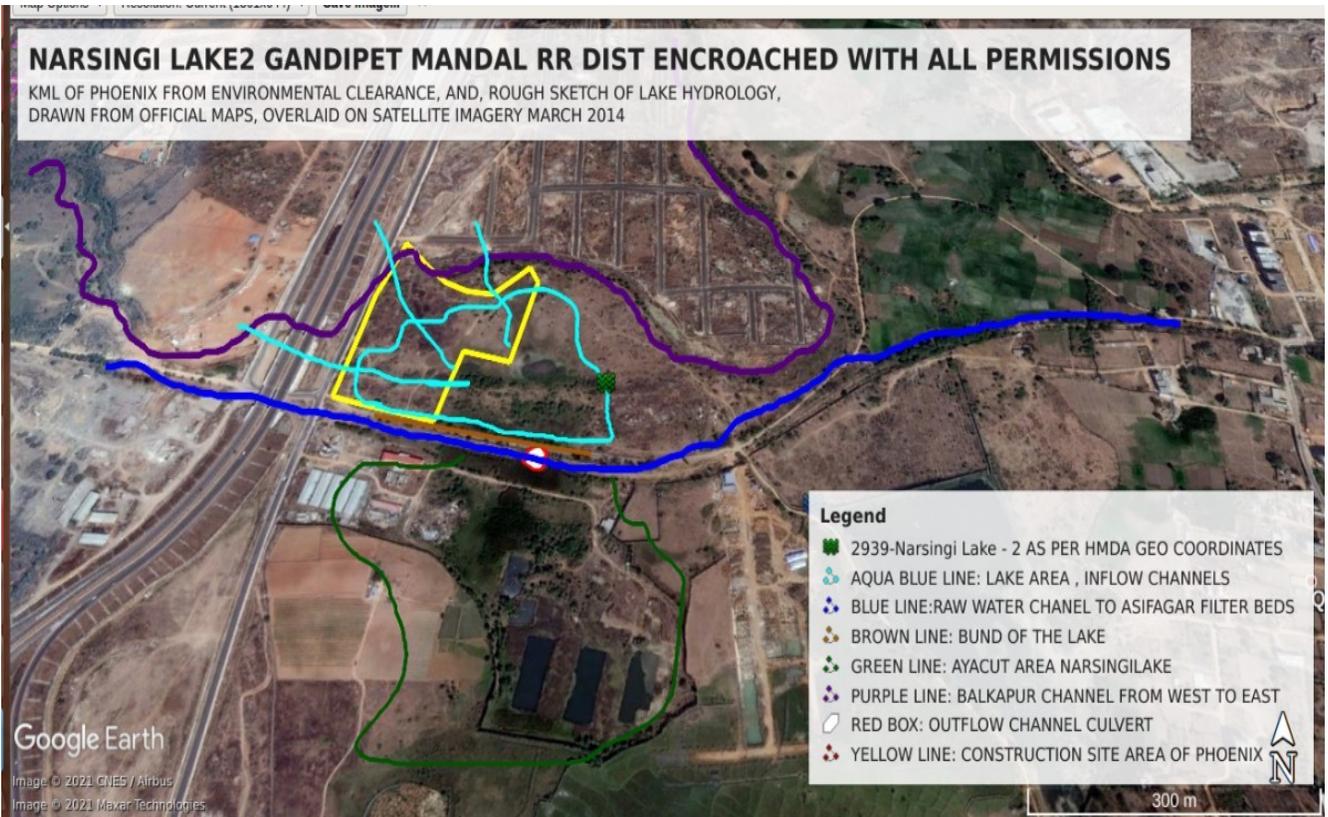
GREEN LINE: APPROX AYACUT AREA OF NARSINGI LAKE

YELLOW LINE: CONSTRUCTION SITE OF PHOENIX WITH ENVIRONMENTAL CLEARANCE AND OTHER PERMISSIONS;

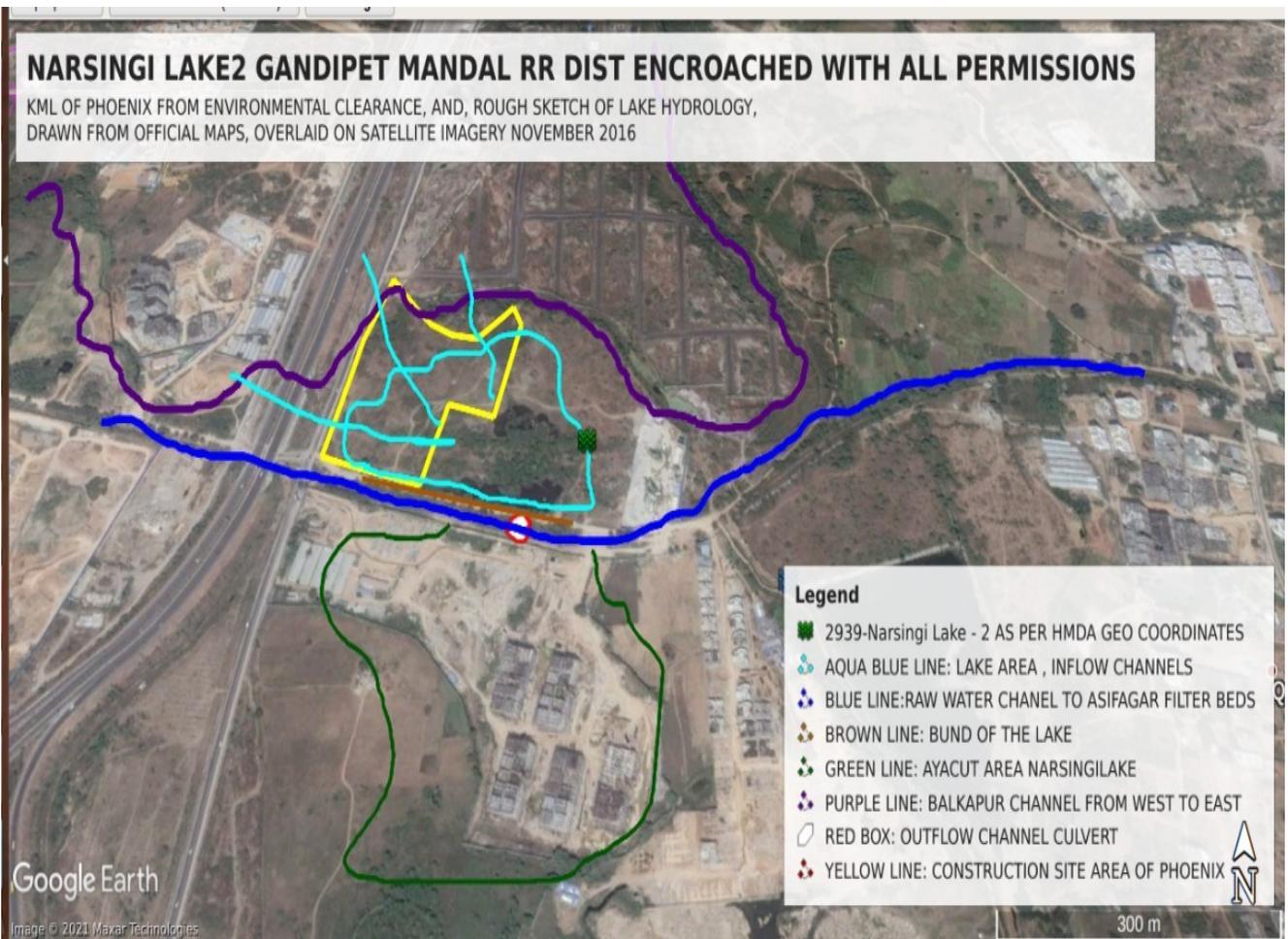


PIC 16: SATELLITE IMAGERY FROM GOOGLE EARTH DATED JUNE 2003 WITH ROUGH SKETCHES OF LAKE AND ITS HYDROLOGY. LEGEND PROVIDED

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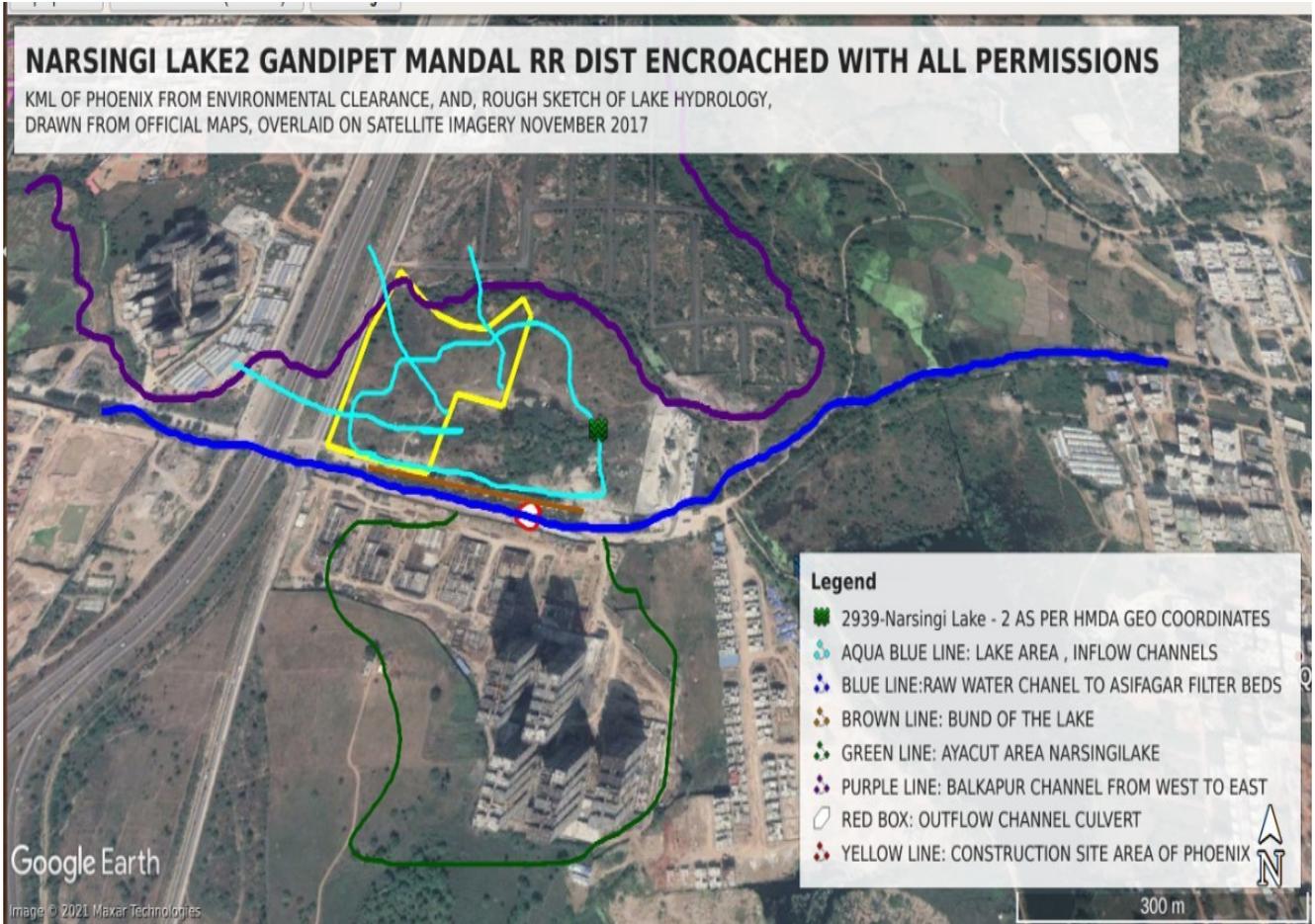


PIC 17: SATELLITE IMAGERY FROM GOOGLE EARTH DATED MARCH 2014 WITH ROUGH SKETCHES OF LAKE AND ITS HYDROLOGY. LEGEND PROVIDED

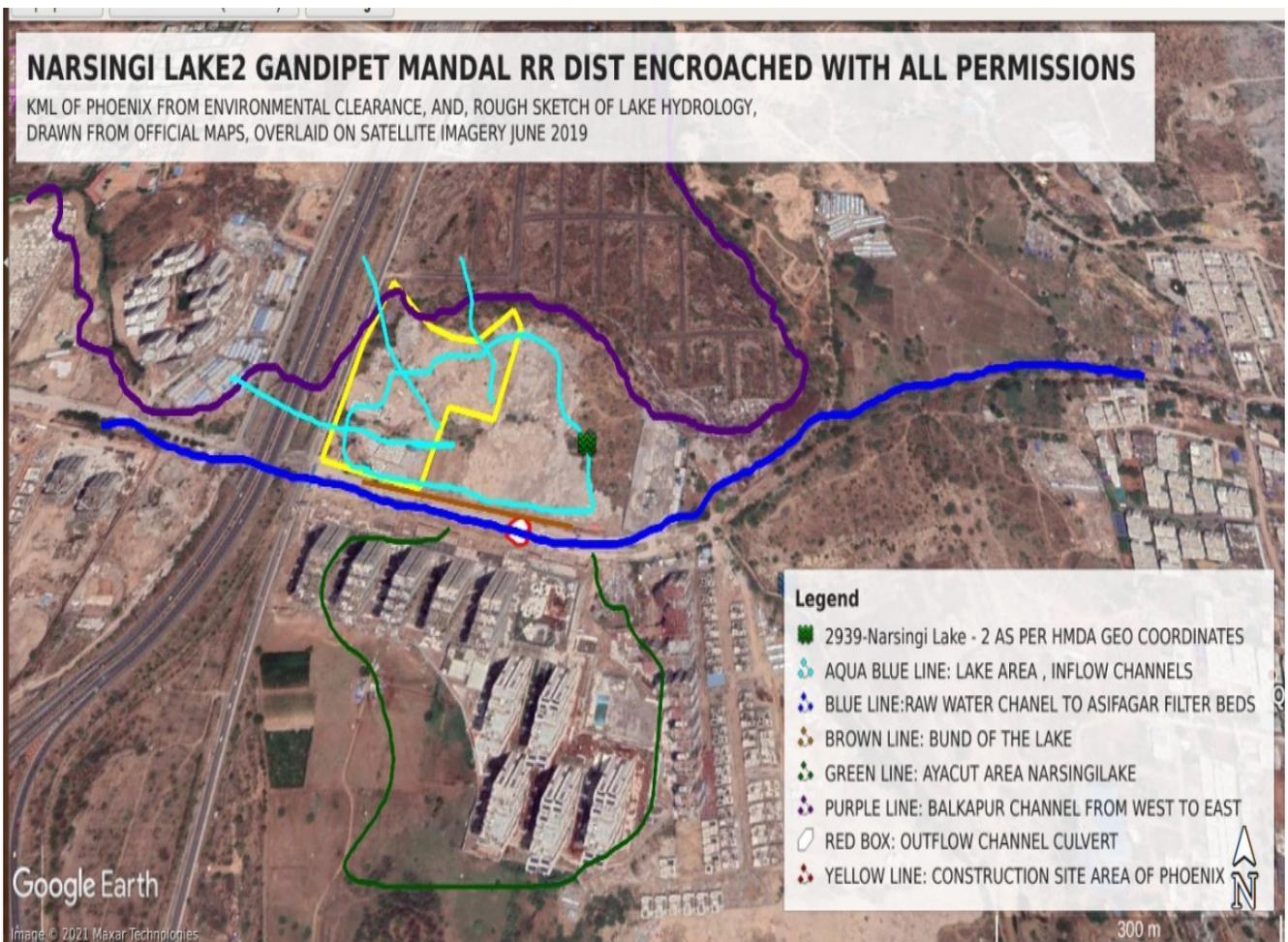


PIC 18: SATELLITE IMAGERY FROM GOOGLE EARTH DATED NOVEMBER 2016 WITH ROUGH SKETCHES OF LAKE AND ITS HYDROLOGY. LEGEND PROVIDED

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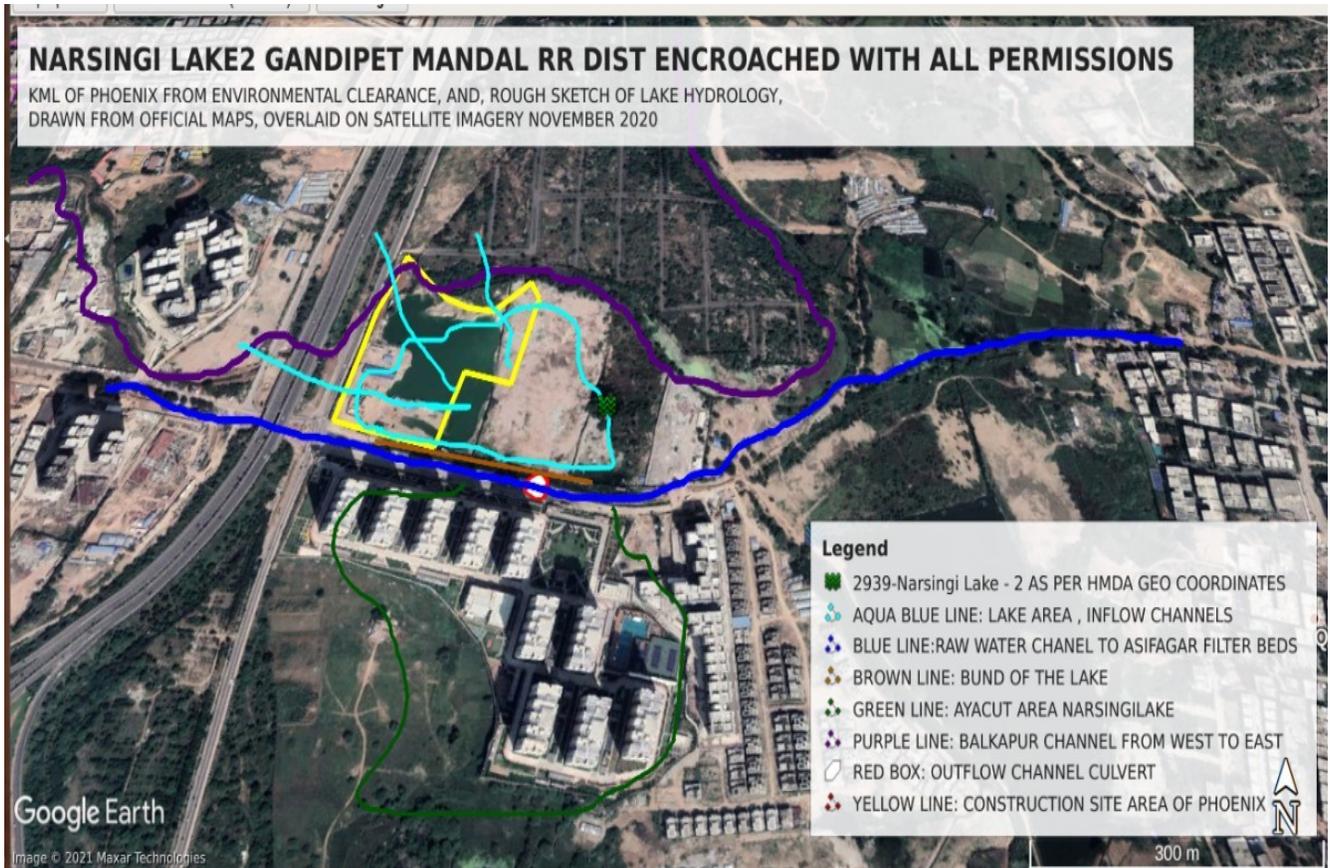


PIC 19: SATELLITE IMAGERY FROM GOOGLE EARTH DATED NOVEMBER 2017 WITH ROUGH SKETCHES OF LAKE AND ITS HYDROLOGY. LEGEND PROVIDED



PIC 20: SATELLITE IMAGERY FROM GOOGLE EARTH DATED JUNE 2019 WITH ROUGH SKETCHES OF LAKE AND ITS HYDROLOGY. LEGEND PROVIDED

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PIC 21: SATELLITE IMAGERY FROM GOOGLE EARTH DATED NOVEMBER 2020 WITH ROUGH SKETCHES OF LAKE AND ITS HYDROLOGY. LEGEND PROVIDED

H. PRAYER

1- EC and CFE and all affiliated permissions given for and to enable constructions in extent of Narsingi lake2 be cancelled immediately and all constructions be halted immediately. Project proponent to display the cancellation on website and media notification be issued about cancellation .

2- As it is observed that the project proponent Phoenix group is constructing in the vicinity of this lake in adjacent puppluguda village as well, overriding two more lakes, it is prayed that:

- a team free from respondents be constituted as an independent body, consisting of retired judge and officials of National Geographical Research Institute, Survey of India, National Institute of Hydrology and environmental engineers of high repute drawn from erstwhile Supreme Court Committees on Water bodies, in order to identify the FTL boundary /Maximum Water Spread and buffer zone boundary and the hydrology and structures, of 1) Narsingi Lake2, 2) Balkapur channel, 3) Raw water conduit, on ground as per FTL guidelines of Lake Protection Committee /HMDA and in light of all grounds substantiated by the Applicant;
- time bound Action plan be submitted for restoration of the same on war footing; - Petitioner and her team be taken on board to assist and as a third party audit and follow up for quickest restoration of the water body under the monitoring of NGT Chennai.
- A judicial probe into all the commissions and omissions of officials involved in giving the EC based upon false information, be ordered.

3- All the respondents and the Project proponent, who have been found guilty of malafide may be proceeded against; and ,all respondents, project proponent and

sed

EIA consultant, found guilty be black listed immediately; Project proponents who are on the panel/council of any governmental body or Ministry, they be removed with a notice immediately.

TSEIAA and TSEAC may be suspended and tried following due procedure in light of multiple unauthorized permissions and clearances being accorded by both the bodies, not acting in good faith and dereliction of duty.

4- NGT common order of 22 .2.2021 in 593/2017 and 673/2018 be implemented especially item 38 and 39 where accountability is fixed and punishment/penalty has been laid down.

5- Further, as NGT New Delhi Principal Bench has ordered in 614/2018 on 15 june 2021 between Dr Lubna Sarwath & Govt of Telangana, to invoke penal provisions of Sec. 25 and 26 of NGT Act. Extract from order is reproduced below:

'13. In view of above, while giving last opportunity for compliance, we require the Secretary of the concerned Departments, i.e., Local Bodies/Urban Development/Local Self Department and the Member Secretary, State PCB to remain personally present by video conferencing on the next date to show cause way of coercive measures laid down under Sections 25 and 26 of the National Green Tribunal Act, 2010 (NGT Act). Under Section 26 of the NGT Act, violation of order of this Tribunal is a criminal offence punishable with imprisonment upto three years and fine upto Rs. 10 crores. Under Section 25 of the NGT Act, 2010, the order is executable at the decree of the Civil Court. Under Section 51 of the Code of Civil Procedure, 1908, there is provision for civil imprisonment or any other order. Any other order can include stopping of salary of the erring officers.'

6- A Water bodies/Lake Tribunal be ordered to be established immediately, in Telangana State seated at Hyderabad with judicial member and expert member so that water bodies rich/lake-rich telangana and GHMC receive the due attention. Water bodies including moosi nadi and all its tributary channels from north and south basins be fully protected to save citizens from water deficit, and from the wrath of climate crisis that is an existential threat and to protect citizen health including cognitive abilities.



SIGNATURE OF APPLICANT

VERIFICATION:

I, Dr Lubna Sarwath, d/o late Muhammad Khaleelullah & Mrs Roohi, identified with voter id no. WRH2244622, Passport no. S6464105 hereby verify that all stated above are true to my personal knowledge and i have not suppressed any known material fact.

DATE: HYDERABAD

PLACE: 11 july 2021



DR LUBNA SARWATH
APPLICANT



ANNEXURE – I FURHER ANALYSIS OF EC REPORT AND WEBLINKS OF ALL DOCUMENTS PRESENT IN EC REPORT FROM WEBSITE

Form-2 APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE as obtained from the link reveals that it claims B1 project and claims exemption Public Hearing and suppresses information about Wild Life Species and Eco sensitive Zones of Mrugvani National Park and Chilkur Forest:

Prior environmental clearance report of Phoenix Global Spaces Pvt Ltd is obtained from following link:

http://environmentclearance.nic.in/state/FB_ECGeneral_Report.aspx?pid=111903

Extract of Details of project from Item 3 of the EC report are displayed here.

3.

Category of the Project/Activity as per Schedule of EIA Notification,2006:

(a)Major Project/Activity	8(b) Townships and Area Development projects.
(b)Minor Project/Activity	NIL
(c)Category	B1
(d)Proposal Number	SIA/TG/MIS/157401/2020
(e)Master Proposal Number(Single Window)	SW/157400/2020
(f)EAC concerned (for category A Projects only)	INFRA-2
(g)Project Type	Fresh EC

35. Sector Specific Details For INFRA-2

S. No.	Item	Details
--------	------	---------

1.

Details of Building Construction:

(a)Maximum Height of the Building (Meters)	132
(b)Total No. of Flats to be Build	0
(c)No. of Buildings	3
(d)Total plot area (sqm)	42491.65
(e)Total built up area (sqm)	615358.45

Further, at item 7 of the EC Report there is a claim for exemption from public hearing contrary to the Environmental Act Guidelines of 2006. Below link and extract from EC report is appended.

Copy of Supporting Document

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+h107/3eNgmZPVdlLgTTL2fQOMelWTMQP FNTsDXmYxYIsBx2hpRGinuuhFsKsaw+vF2iH3m/9VWU2ASwTR1FOrfo=&FilePath=93ZZBm8LWEXfg+HALQix2fE2t8z/pgnoBhDlYdZCxzX9idZhiSneADGLNdt3P8O8ToNI9UTMyo9WZv3agZq17w==>



7.

Details of Public Consultation:

(a) Whether the Project Exempted from Public Hearing?	Yes
(b) Reason	AS IT IS A CONSTRUCTION PROJECT
(c) Supporting Document	Copy of Supporting Document

Further, at Item 23 of the EC Report it is also stated by the Project Proponent that there is no Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones, while correctly stating that Mrugvani National Park and KBR National park are within 10kms area from the site area. Below extract of item 23 from the EC Report :

'23. ECOLOGICAL AND ENVIRONMENTAL SENSITIVITY (WITHIN 10KMS):'

23.

Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :

S. No.	Details of Ecological Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	NPA	KBR National park, Mrugavani National park	4.2	no impact
(2.)	ESAs	NIL	0	NIL
(3.)	Corridors	NIL	0	NIL
(4.)	Wildlife Corridors	NIL	0	NIL
(5.)	Critically Polluted Area	NIL	0	NIL
(6.)	WLS	NIL	0	NIL
(7.)	ESZs	NIL	0	NIL

So it is evident that quite contrary to the fact that within 4 kms distance of the site area there is Mrugvani National Park and Chilkur Forest that is a '*(i) Protected Areas notified under the Wild Life (Protection) Act, 1972,*' and hence project would be treated as Category A as per EIA Notification 2006. And it is also observed, that the information of Wild life species and Eco sensitive zone of National Park and Chilkur Forest has been suppressed in the EC Report.

Mrugvani National Park , is listed on MoEF&CC database, at multiple instances, in:

- 1- List of National Parks;
- 2- Protected Area Gazette Notification database;
- 3- Wild life Protected Areas in Telangana;
- 4- Biodiversity of Protected AREas in India;
- 5- Maps of ProtectedAreas in India (as on august 2020)

A 'Note' under Item 8 titled 'Building /Construction projects/Area Development projects and Townships' under LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR

ENVIRONMENTAL CLEARANCE of EIA notification dated 14.09.2006 states as follows:

'Note:-

General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.'

Further , Public Consultation has been made mandatory for all category 'A' and 'B1' projects. As this EC application was filed after case was filed for restoration of the Narsingi lake, the NGT and applicant are stake holders and the judiciary has been overridden by the officials viz., TSEIAA and TSEAC and all officials respondents and the Joint Committee.

Extract from the EIA Notification 2006 is reproduced below:

'II. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(ii)

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

(b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.

(c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.

(d) all Building /Construction projects/Area Development projects and Townships (item 8).

(e) all Category 'B2' projects and activities.

(f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.'

14. 'PERIOD OF BASE LINE DATA COLLECTION FROM 1 DEC 2019 TO 29 FEB 2020' is after the lake survey done by applicant and submitting representations to all officials and to NGT Delhi on 12 july 2019, 14 july 2019 and 28 july 2019 respectively:

It is observed in the EC report that at item No. 14 the 'Period of Base line data collection is from 01 dec 2019 to 29 feb 2019', which contains various physical on site data such as ' 14.1. No. of ambient Air Quality (AAQ) Monitoring Locations :', '14.2. No. of Ground Water Monitoring Locations : 5', '14.3. No. of Surface Water Monitoring Locations : 0', '14.5. No. of Soil Sample Monitored Locations : 5', '14.6. Details of Ground Water Table: ', etc.

14.

Baseline Data :

(a)Period of Base FROM 01 Dec
Line Data 2019 To 29 Feb
Collection 2020
(b)Season Winter

Even before all the above physical assessment was done at the lake, the Applicant had already submitted details of lake encroachment and massive dumping , thru her representations to all officials and to NGT Delhi on 12 july 2019, 14 july 2019 and 28 july 2019 respectively. The case was already filed at NGT on 8 feb 2020 itself, even before the 'base line data collection' was completed on 29 feb 2020. Thus it is substantiated that there was massive boulder and stone and debris dumping for lake levelling that was occurring in the area. Hence, the base line data cannot be factual.

39, DOCUMENTS TO BE ATTACHED:

39.

Documents to be Attached:

(a)Upload Copy of [Copy of EIA/EMP\(Text\)](#)
(b)Upload Copy of [Copy of EIA/EMP\(Annexures\) Report](#)
(c)Upload Copy of [Copy of EIA/EMP\(Maps/Plans/Figures only\)](#)
(b)Uploaded Copy of [Copy of Risk Assessment Report](#)
(c)Uploaded Copy of [Copy of Feasibility Report/ Detailed Project Report\(DPR\) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan](#)
(d)Uploaded Copy of [Copy of Final Layout Plan](#)
(e)Uploaded Cover Letter NA
(f)Uploaded Copy of [Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency](#)
(i)Uploaded Additional File NA
(f)Uploaded Updated Form1 NA

(a) Upload Copy of EIA/EMP(Text)

a) <http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+hr4f0KmsERWtEIEjuEPUzxrKx7Iwp3xwu7Xo7+VcWPDdYtaQkfg6odESiswN69Hd9ny1MfxYtF8bzNoYgIVjtdk=&FilePath=93ZZBm8LWEXfg+HAIQix2fE2t8z/pgnoBhDIYdZCxzVPEh4a7F53Cae7tleKGoXIDiA7chYePNgRJpehWx3dLsaLae8RS5VxBvVdCAnIMg=>

(b) Upload Copy of EIA/EMP(Annexures) Report CONTOUR PLAN

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+hnnV1GFSGA857FY8Xq7CrTDkOWqRodpCUq+Bgds1apN/atIFxiSC9BxOPYJ59jOTyA==&FilePath=93ZZBm8LWEXfg+HAIQix2fE2t8z/pgnoBhDIYdZCxzVPEh4a7F53Cae7tleKGoXIDiA7chYePNgRJpehWx3dLsaLae8RS5VxBvVdCAnIMg=>

(c) Upload Copy of EIA/EMP(Maps/Plans/Figures only)

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+hhlWjwjhteTk/soMy+mX6iAa6YZVktTB2r3igxTrtsSburI5NMmyYu9E0JZ+cdsdbp30XWHHheOFIgj9VN0IjQzLi0N1MhMJ6St34e5WE3emASIL7/5BvYqnZQQMNa4HFg==&FilePath=93ZZBm8LWEXfg+HAIQix2fE2t8z/pgnoBhDIYdZCxzVPEh4a7F53Cae7tleKGoXIDiA7chYePNgRJpehWx3dLsaLae8RS5VxBvVdCAnIMg=>

(b) Uploaded Copy of Risk Assessment Report

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=9OYR9kUytIsLilKZieD5xg==&FilePath=93ZZBm8LWEXfg+HAIQix2fE2t8z/pgnoBhDIYdZCxzVPEh4a7F53Cae7tleKGoXI7f3qHsQ4mEt9+y03oib7i6zg1izg9RsZbVmZBd2bUlrJuQea18z4ICRkFCo2EKv6>

NO DOWNLOAD

c) Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=9OYR9kUytIsLilKZieD5xg==&FilePath=93ZZBm8LWEXfg+HAIQix2fE2t8z/pgnoBhDIYdZCxzULDadBGU7t8v4JoQvNU6UBlSmL0YQ7WQYaxkvlQvexKQ==>

NO DOWNLOAD

(d) Uploaded Copy of Final Layout Plan [Copy of Final Layout Plan](#)

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=9OYR9kUytIsLilKZieD5xg==&FilePath=93ZZBm8LWEXfg+HAIQix2fE2t8z/pgnoBhDIYdZCxzVPEh4a7F53Cae7tleKGoXIeS5UJMa+M6naWkWI3z4keA==>

NO DOWNLOAD

(f) Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=9OYR9kUytIsLilKZieD5xg==&FilePath=93ZZBm8LWEXfg+HAIQix2fE2t8z/pgnoBhDIYdZCxzVPEh4a7F53Cae7tleKGoXIeS5UJMa+M6naWkWI3z4keA==>

NO DOWNLOAD

35.6(B) [Copy of Details of Traffic Density Impact Assessment and Modelling Study](#)

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+hINOq5VdezLX8lHwuiQgkNe//UY1xZDaddxVd2fo/iAbBOh0h3FjMhcN+PxbZxvVwynhzJj+Wxgk5GmReTgpTLY=&FilePath=93ZZBm8LWEXfg+HALQix2fE2t8z/pgnoBhDIYdZCzX9idZhiSneADGLNdt3P8O8OE3O1lc9jK/twzXpDtZfU7azWtfMeKvYg+MkQ65gCyA=>

35.6(C) [Copy of Underground Tunnel Project below the Forest Land - Subsidence Impact Study report](#)

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+hrrUZpJWERBeSrJW4U9kvpYYm32Z52D6myVo757CuYyqv+ctczWbUpA/Dq+6ZDQYvfK+67ydOMwljq+PReG0iaY=&FilePath=93ZZBm8LWEXfg+HALQix2fE2t8z/pgnoBhDIYdZCzX9idZhiSneADGLNdt3P8O8OE3O1lc9jK/twzXpDtZfU7azWtfMeKvYg+MkQ65gCyA=>

32. GREEN BELT PLAN:

<http://environmentclearance.nic.in/DownloadPfdFile.aspx?FileName=d8As626XCpUcRefoNoc+htgysGxs4YRAq4dw3YZ+kTk5HejCmOqaypeWHTl1LgYBkWu0NyqmwyeQFAhJxtBpiK23wlAM4P2SxRkD0XnKJW0=&FilePath=93ZZBm8LWEXfg+HALQix2fE2t8z/pgnoBhDIYdZCzX9idZhiSneADGLNdt3P8O8Mee71C/t6x7+n5fSf0zymLxe0Sj+UhNTT93RAKH13lQ=>

38. DETAILS OF EIA CONSULTANT:

38.

Details of EIA Consultant:

(a)Have you hired Consultant for preparing document?	Yes
(i)Accreditation No.	NABET / EIA / 1912 / RA 0149
(ii)Name of the EIA Consultant	PIONEER ENVIRO LABOATORIES & CONSULTANTS PVT LTD
(iii)Address	HYDERABAD
(iv)Mobile No.	9000380040
(v)Landline No.	4023114270
(vi)Email Id	info@pioneerenvirolabs.com
(vii)Category of Accreditation	A
(viii)Sector of Accreditation	INFRA-2
(ix)Validity of Accreditation	22 Mar 2022
(x)Uploaded Certificate of Accreditation certified by QCI/NABET	Copy of Certificate of Accreditation

Form-2

APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE

S. No.	Item	Details		
1.	<p>Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?</p> <p>Details of Project:</p> <p>(a)Name of the project(s)</p> <p>(b)Name of the Company / Organisation</p> <p>(c)Registered Address</p> <p>(d)Legal Status of the Company</p>	<p>No</p> <p>PHOENIX GLOBAL SPACES PVT LTD PHOENIX GROUP PLOT NO. # 1335, ROAD NO. # 45, JUBILEE HILLS, HYDERABAD,,Hyderabad,Telangana-500003 Others</p>		
2.	<p>Address for the correspondence:</p> <p>(a)Name of the Applicant</p> <p>(b)Designation (Owner/ Partner/ CEO)</p> <p>(c)Address</p> <p>(d)Pin code</p> <p>(e)E-mail</p> <p>(f)Telephone No.</p> <p>(g)Fax No.</p> <p>Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .</p>	<p>SRIKANTH BADIGA DIRECTOR PLOT NO. # 1335, ROAD NO. # 45, JUBILEE HILLS, HYDERABAD,,Shaikpet,Hyderabad,Telangana-500003 500003 phoenixindianet@gmail.com 40-23553351 23553351 NIL</p>		
3.	<p>Category of the Project/Activity as per Schedule of EIA Notification,2006:</p> <p>(a)Major Project/Activity</p> <p>(b)Minor Project/Activity</p> <p>(c)Category</p> <p>(d)Proposal Number</p> <p>(e)Master Proposal Number(Single Window)</p> <p>(f)EAC concerned (for category A Projects only)</p> <p>(g)Project Type</p>	<p>8(b) Townships and Area Development projects. NIL B1 STIA/TG/MIS/157401/2020 SW/157400/2020 INFRA-2 Fresh EC</p>		
4.	<p>Location of the Project:</p> <p>(a)Plot/Survey/Khasra No.</p> <p>(b)Pincode</p> <p>(c)Bounded Latitudes (North)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(d)Bounded Longitudes (East)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(e)Survey of India Topo Sheet No.</p> <p>(f)Uploaded Topo Sheet File</p> <p>(g)Maximum Elevation Above Means Sea Level(AMSL)</p> <p>(h)Uploaded (kml) File</p> <p>(i)Distance of Nearest HFL from the project boundary within the study area</p> <p>(j)Seismic Zone</p>	<p>272/1, 273/1 500084 17.4002444 17.4027982 78.3532620 78.3555410 56 k/7 Copy of Topo Sheet File 538 Copy of Kml File  1.7 2</p>		
5.	<p>(a)Number of States in which Project will be Executed</p> <p>(b)Main State of the project</p>	<p>1 Telangana</p>		
Details of State(s) of the project				
S. No.	State Name	District Name	Tehsil Name	Village Name

(1.)	Telangana	Rangareddi		Rajendranagar		PUPPALGUDA					
6.	Details of Terms of Reference (ToR):										
	(a) Whether TOR is mandatory for submitting application No										
7.	Details of Public Consultation:										
	(a) Whether the Project Exempted from Public Hearing? Yes										
	(b) Reason AS IT IS A CONSTRUCTION PROJECT										
	(c) Supporting Document Copy of Supporting Document										
8.	Details of Project Configuration/Product:										
8.1.	Project Configuration										
S. No.	Plant/Equipment /Facility	Configuration	Remarks								
(1.)	COMMERCIAL OFFICE COMPLEX	3 TOWERS	(6 B + G WITH MEZZANINE + 30 UPPER FLOORS)								
(2.)	CAPTIVE BATCHING PLANT	60 CUM/HOUR									
8.2.	Product										
S. No.	Product/Activity (Capacity/Area)	Quantity	Unit	Other Unit	Mode of Transport / Transmission of Product	Other Mode of Transport / Transmission of Product					
(1.)	TOTAL BUILT-UP AREA	615358.45	Others	sq.m	Others	na					
(2.)	Captive batching plant	60	Others	cum/hour	Others	na					
9.	In case of Expansion / Modernisation / One Time Capacity Expansion (only for Coal Mining) / Expansion under Clause 7(ii) / Modernisation under Clause 7(ii) / Change of Product Mix under Clause 7(ii):										
	Details Not Applicable										
9.1.	Details of Consent to Operate										
	(i) Whether Consent to operate obtained ? NA										
	(ii) Copies of all Consent to operate obtained since inception NA										
	(iii) Date of Issue N/A										
	(iv) Valid Upto N/A										
	(v) File No. NA										
	(vi) Application No. NA										
	(vii) Copy of Consent to operate valid as on date NA										
10.	Project Cost:										
	(a) Total Cost of the Project at current price level (in crores) 1100										
	(b) Funds Allocated for Environment Management (Capital) (in crores) 11.2										
	(c) Funds Allocated Towards ESC (Entrepreneur Social Responsibility) (in crores) 13.5										
	(d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in crores) 3.5										
	(e) Funds Allocated for Environment Management Capital(%) 1.02										
11.	Whether project attracts the General Condition specified in the Schedule of EIA Notification ? No										
12.	Whether project attract the Specific Condition specified in the Schedule of EIA Notification ? No										
13.	Raw Material / Fuel Requirement:										
	(a) Proposed quantity of raw material/fuel 122000										
	(b) Existing quantity of raw material/fuel N/A										
	(c) Total quantity of raw material/fuel 122000										
13.1.	Raw Material / Fuel Profile										
S. No.	Raw Material / Fuel	Quantity	Unit	Other Unit	Source (incase of Import. please specify country and Name of the port from	Mode of Transport	Other Mode of Transport	Distance of Source from Project Site (in Kilometres) (In case of import, distance from the port from	Type of Linkage	Other Type of Linkage	Uploaded Copy of Linkage

					which Raw Material / Fuel is received)			which the raw material / fuel is received)			
(1.)	Cement	38000	Others	TONNES	LOCAL MARKET	Road		100	Others	NA	Copy of Linkage
(2.)	FLYASH	10000	Others	TONNES	LOCAL MARKET	Road		100	Others	NA	Copy of Linkage
Baseline Data :											
14.	(a)Period of Base Line Data Collection					FROM 01 Dec 2019 To 29 Feb 2020					
	(b)Season					Winter					
14.1. No. of ambient Air Quality (AAQ) Monitoring Locations : 5											
S. No.	Criteria Pollutants	Other Criteria Pollutants		Unit	Maximum Value	Minimum Value	98 Percentile Value	Prescribed Standard			
(1.)	PM2.5			Micro Gram per Meter Cube	38.1	31.2	38.1	60			
(2.)	NOx			Micro Gram per Meter Cube	28.1	19.4	28.1	80			
(3.)	PM10			Micro Gram per Meter Cube	63.2	52.1	63.2	100			
(4.)	SO2			Micro Gram per Meter Cube	18.9	13.5	18.9	80			
(5.)	Others	CO		Micro Gram per Meter Cube	1060	895	1060	2000			
14.2. No. of Ground Water Monitoring Locations : 5											
S. No.	Criteria Pollutants	Other Criteria Pollutants	Heavy Metal	Unit	Other Unit	Maximum Value	Minimum Value	Desirable Limit	Maximum Permissible Limit		
(1.)	pH			NA		7.5	7.1	6.5	8.5		
(2.)	TDS			mg/l		464	396	500	2000		
(3.)	Total Hardness			mg/l		315	269	300	600		
(4.)	Fluoride			mg/l		0.7	0.4	1.0	1.5		
(5.)	TSS			NA		0	0	0	0		
(6.)	Chlorides			mg/l		225	195	250	1000		
(7.)	Heavy Metals		IRON	mg/l		0.2	0.1	0.3	1.0		
14.3. No. of Surface Water Monitoring Locations : 0											
S. No.	Criteria Pollutants	Other Criteria Pollutants		Unit	Other Unit	Maximum Value	Minimum Value	Classification of inland water body			
(1.)	DO			mg/l		0	0	B			
(2.)	COD			mg/l		0	0	B			
(3.)	Others	NA		NA		0	0	B			
(4.)	pH			NA		0	0	B			
(5.)	BOD			mg/l		0	0	B			
14.4. No. of Ambient Noise Monitoring Locations : 5											
S. No.	Parameter	Unit		Maximum Value	Minimum Value	Prescribed Standard					
(1.)	Leq(Night)	A-weighted decibels(dB(A))		44	42	45					
(2.)	Leq(Day)	A-weighted decibels(dB(A))		54	52	55					
14.5. No. of Soil Sample Monitored Locations : 5											
S. No.	Parameter	Unit		Other Unit	Maximum Value	Minimum Value					
(1.)	P(Phosphorus)	Kilogram per hectare			42	28					
(2.)	K(Potassium)	Kilogram per hectare			184	115					

(3.)	Electric Conductivity	Others	micro siemens / cm	159	134							
(4.)	pH			7.5	7.2							
(5.)	N(Nitrogen)	Kilogram per hectare		215	179							
14.6.	Details of Ground Water Table:											
	(a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))	From 42 To 45										
	(b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl))	From 36 To 38										
	(c)Whether Ground Water Intersection will be there ?	No										
15. Details of Water Requirement (During Operation)												
S. No.	Source	Source Other	Required Quantity	Distance from Source	Copy of Permission from Competent Authority	Mode of Transport	Other Mode of Transport	Method of Water Withdrawal	Other Method of Water Withdrawal	Letter No.	Date of Issue	Permitted Quantity
(1.)	Others	HMWS&SB	3118	1	Copy of Permission Letter	Pipeline		Others	PIPE LINE	000	05 May 2020	3118
15.1.	(a)Whether Desalination is proposed					No						
16. Waste Water Management(During Operation)												
S. No.	Type/Source	Quantity of Waste Water Generated (Kilolitre per Day)	Treatment Capacity (Kilolitre per Day)	Treatment Method	Mode of Disposal	Other Mode of Disposal	Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day)	Quantity of Discharged Water (Kilolitre per Day)				
(1.)	DOMESTIC	2772	2800	STP	Reuse within the Plant & Recycling,Green Belt Renewal Plant		2772					
16.1.	(a)Total Waste Water Generation					2772						
	(b)Total Discharged Water					0						
	(c)Total Reused Water					2772						
17. Solid Waste Generation/Management												
S. No.	Name of Waste	Item	Other Item	Quantity per Annum	Unit	Distance from Site(KM)	Mode of Transport	Other Mode of Transport	Mode of Disposal	Other Mode of Disposal		
(1.)	MUNICIPAL SOLID WASTE	Municipal Solid Waste		3794	Tons	50	Road		Others	SEGREGATION, BIO COMPOSTING AND DISPOSAL TO GHMC		
(2.)	WASTE OIL	Hazardous Waste (as per Hazardous and Other Waste Management rules 2016)		3400	Tons	100	Road		Authorized Recyclers			
(3.)	STP sludge	Others	STP	102	Tons	0	Others	WITHIN THE PROJECT	Others	USED AS MANURE		
18.												
18.1. Air Quality Impact Prediction												
S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Baseline Concentration	Distance GLC	Incremental Concentration	Total GLC	Prescribed Standard				
(1.)	PM2.5		Microgram per Meter Cube	38.1	1	1.2	39.3	60				
(2.)	Others(Specify)	CO	Microgram per Meter Cube	1060	1	3.8	1063.8	2000				
(3.)	NOx		Microgram per Meter Cube	28.1	1	6.8	34.9	80				
(4.)	PM10		Microgram per Meter Cube	63.2	1	2.4	65.6	100				
(5.)	SO2		Microgram per Meter Cube	18.9	0	0	18.9	80				

18.2. Stack Details							
S. No.	Source	Fuel	Stack Height(m)	Stack Diameter(m)	Pollutants	Other Pollutants	Emission (GLS)
(1.)	DG SETS 25 x 2500 kva	diesel	3	0.8	PM10		0.25 g/s per DG set
(2.)	DG SETS 25 x 2500 KVA	diesel	3	0.8	NOx		6.4 g/s per DG set
(3.)	DG SETS 25 x 2500 KVA	DIESEL	3	0.8	Others	NMHC	0.9 g/s per DG set
(4.)	DG SETS 25 x 2500 KVA	diesel	3	0.8	Others	CO	2.4 g/s per DG set
19.	Power Requirement: (a)Quantity (Kilo Volt Amps (kVA)) 45000 (b)Source TSSPDCL (c)Uploaded Copy of Agreement Copy of Agreement (d)Standby Arrangement (Details of DG Sets) 25 x 2500 KVA (e)Stack Height (in m) 3						
20.	Land Ownership Pattern: (a)Forest Land 0 (b)Private Land 4.25 (c)Government Land 0 (d)Revenue Land 0 (e)Other Land 0 Total Land 4.25						
21.	Present Land Use Breakup of the Study Area in Ha: (a)Agriculture Area 71.585 (b)Waste/Barren Land 89.277 (c)Grazing/ Community Land 0 (d)Surface Water Bodies 47.728 (e)Settlements 72.514 (f)Industrial 0.312 (g)Forest 12.246 (h)Mangroves 0 (i)Marine Area 0 (j)Others : Defense area/Golkonda fort/ KBR Park/University/O 20.339 Total 314.00100000000003						
22. Land Requirement for Various Activities							
S. No.	Description of Activity / Facility / Plant / Others	Others	Land Requirement	Remarks			
(1.)	Green belt		0.45				
(2.)	Others	ground coverage & others	3.8				
	Total		4.25				
23.	Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :						
23.1. Details of Ecological Sensitivity :							
S. No.	Details of Ecological Sensitivity	Name	Distance from the Project (Km)	Remarks			
(1.)	NPA	KBR National park, Mrugavani National park	4.2	no impact			
(2.)	ESAs	NIL	0	NIL			
(3.)	Corridors	NIL	0	NIL			
(4.)	Wildlife Corridors	NIL	0	NIL			
(5.)	Critically Polluted Area	NIL	0	NIL			
(6.)	WLS	NIL	0	NIL			
(7.)	ESZs	NIL	0	NIL			
23.2. Details of Environmental Sensitivity :							
S. No.	Details of Environmental Sensitivity	Other Details of Environmental Sensitivity	Name	Distance from the Project (Km)	Remarks		
(1.)	Archaeological Sites		quli qutub shah tombs	4.1	no impact		

(2.)	Defence Installations		larger house	7	no impact
(3.)	Forest		NIL	0	NIL
23.3.	(a)Whether Noc / Permission from the competent authority is required? (b)Whether NBWL recommendation is required?		No No		
24.	Forest Land: Whether any Forest Land involved?		No		
25.	Tree Cutting: (a)No. of Trees Cut for the Project (if Forest Land not Involved) (b)Details of Tree Cutting and Planting of Trees		0 Copy of Details of Tree Cutting and Planting of Trees		
26.	Land Acquisition Status: (a)Acquired Land(Ha) (b)Land yet to be acquired(Ha) (c)Status of Land acquisition if not acquired		4.25 0 completed		
27.	Rehabilitation and Resettlement (R&R): (a)No. of Villages (b)No. of Households (c)No. of PDFs (Project Displaced Families) (d)No. of PAFs (Project Affected Families) (e)Funds Allocated for R&R(in Rs) (f)Status of R&R		0 0 0 0 0 Completed		
28.	Details of Presence of Schedule-I Species: (a)Whether there is Presence of Schedule-I Species ? (b)Whether conservation plan for Schedule-I Species has been prepared ? (c)Whether conservation plan for Schedule-I Species has been approved by competent authority ?		No No No		
29.	Details of Presence of Water Bodies in Core Area: (a)Whether there is Presence of Water Bodies in Core Area ? (b)Whether there is Diversion Required ? (c)Whether permission has been obtained from competent authority ?		No No No		
30.	Details of Presence of Water Bodies in Buffer Area: (a)Whether there is Presence of Water Bodies in Buffer Area ? (i)Details of Water Bodies in Buffer Area (ii)Direction of Water Bodies in Buffer Area (iii)Distance of Water Bodies in Buffer Area		Yes stream on North side North 10		
31.	Manpower Requirement: (a)Permanent Employment-During Construction (b)Permanent Employment-During Operation (c)Temporary Employment- During Construction (d)Temporary Employment- During Operation (e)No. of working days (f)Total Manpower		150 150 100 100 360 500		
32.	Green Belt in Ha: (a)Total Area of Green Belt (in hectare) (b)Percentage of Total Project Area (c)No. of Plants to be Planted (d)Funds Allocated for Plantation (e)Uploaded Green Belt plan		0.45 10.59 530 712000 Copy of Green Belt Plan		
33.	Project Benefits				
S. No.	Type of Project Benefits		Details of Project Benefits		
(1.)	Financial		employment		

34. CRZ Specific Details : Not Applicable**35. Sector Specific Details For INFRA-2**

S.	Item	Details
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No.			
1.	Details of Building Construction: (a)Maximum Height of the Building (Meters) 132 (b)Total No. of Flats to be Build 0 (c)No. of Buildings 3 (d)Total plot area (sqm) 42491.65 (e)Total built up area (sqm) 615358.45		
2.	Foreshore Facilities and/or Marine Disposal: (a)Whether Project Involves Foreshore Activities and/or marine Disposal? No		
3.	Rain Water Harvesting: (a)No. of Storage Capacity 10 1 (b)No. of Recharge Pits Capacity 20 2		
4.	Parking: (a)Details of 4 Wheeler/ 2 Wheeler Parking 4000/2000		
5.	Energy Saving Measures: (a)Source/Mode solar energy (b)Percentage 4 (c)Quantity 2		
6.	Other details: (a)Details of impact on Water Bodies and Drainage patters of catchment area nil (b)Details of Traffic Density Impact Assessment and Modelling Study Copy of Details of Traffic Density Impact Assessment and Modelling Study (c)In case Underground Tunnel Project below the Forest Land - Subsidence Impact Study report Copy of Underground Tunnel Project below the Forest Land - Subsidence Impact Study report		
7.	Type of Industries to be established with Industrial Estate as per their category A/B		
S. No.	Type of Industry	No. of Units	Category A/B
NIL			
8.	Length of the alignment		N/A
9.	Details Bridges/ROB/Interchanges,Flyovers,Vehicle Underpass and Pedestrian Underpass Details Not Applicable		
S. No.	Item	Details	
36.	Details of Court Cases: (a)Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?		No
37.	Details of Direction Issued under Environment (Protection) Act / Air (Prevention & Control of Pollution) Act / Water (Prevention & Control of Pollution) Act: (a)Whether any Direction issued under EPA Act/Air Act/Water Act ?		No
38.	Details of EIA Consultant: (a)Have you hired Consultant for preparing document? (i)Accreditation No. (ii)Name of the EIA Consultant (iii)Address (iv)Mobile No. (v)Landline No. (vi)Email Id (vii)Category of Accreditation (viii)Sector of Accreditation (ix)Validity of Accreditation (x)Uploaded Certificate of Accreditation certified by QCI/NABET		Yes NABET / EIA / 1912 / RA 0149 PIONEER ENVIRO LABOATORIES & CONSULTANTS PVT LTD HYDERABAD 9000380040 4023114270 info@pioneerenvirolabs.com A INFRA-2 22 Mar 2022 Copy of Certificate of Accreditation
39.	Documents to be Attached: (a)Upload Copy of EIA/EMP(Text) (b)Upload Copy of EIA/EMP(Annexures) Report (c)Upload Copy of EIA/EMP(Maps/Plans/Figures only) (b)Uploaded Copy of Risk Assessment Report		Copy of EIA/EMP(Text) Copy of EIA/EMP(Annexures) Copy of EIA/EMP(Maps/Plans/Figures only) Copy of Risk Assessment

(c)Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan	Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan		
(d)Uploaded Copy of Final Layout Plan	Copy of Final Layout Plan		
(e)Uploaded Cover Letter	NA		
(f)Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency	Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency		
(i)Uploaded Additional File	NA		
(f)Uploaded Updated Form1	NA		
Essential Details Sought			
S. No.	EDS Sought Date	EDS Sought	Letter
NO Record			
Additional Details Sought			
S. No.	ADS Sought Date	ADS Sought	Letter
NO Record			

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

Name of Applicant	SRIKANTH BADIGA
Designation	DIRECTOR
Name of Company (Applicant Name should not be given here)	PHOENIX GROUP
Address	PLOT NO. # 1335, ROAD NO. # 45, JUBILEE HILLS, HYDERABAD



BY REGD. POST WITH ACK DUE

Order No. SEIAA/TS/OL/RRD-576/2020- 330

Dt:06.08.2020

Sub: SEIAA, TS – M/s. Phoenix Global Spaces Pvt. Ltd., Sy. No.272/1, 273/1, Puppalguda (V), Gandipet (M), Rangareddy District – Environmental Clearance – Issued – Reg.

DESPATCHED
 ON: 9/9/20

- I. This has reference to your application submitted online on **13.06.2020** (proposal no. SIA/TG/MIS/157401/2020) received on **16.06.2020**, seeking Environmental Clearance for the proposed Construction project titled **M/s. Phoenix Global Spaces Pvt. Ltd., Sy. No.272/1, 273/1, Puppalguda (V), Gandipet (M), Rangareddy District**. The capital cost of the project is Rs. 1100 Crores. The proposed site falls within the 10 km radius of Himayatsagar and Osmansagar Lakes. But, the above village is not listed in the 84 list of villages within 10km catchment area of Himayatsagar and Osmansagar Lakes, as mentioned in the G.O.Ms.No. 111 M.A, dt. 08.03.1996 issued by the MA&UD Dept., Govt. of AP (Combined State).
- II. It is noted that the proposal is for **Commercial Office Complex** construction project in a total plot area of about 42491.65 Sq.m. Out of that, area affected by Road widening is 3192.77, Green area is 4502.15 Sq.m & Green Area on Podium is 14812.83 Sq.m. The total Built-up area is 6,15,358.45 Sq.m. The project consists of Commercial Office Complex with 3 Towers- 1, 2 & 3 (6 Basements + Ground Floor with Mezzanine + 30 Upper Floors). It is also noted that Parking area to be provided is 1,95,624.41 Sq.m., (46.6%) in Basements to park about 4000 four wheelers and 2000 two wheelers. The amenities to be provided include Sewage Treatment Plant (STP), Community Centre, MSW Segregation point. The total power requirement of the project will be met from TSCPDCL. In case of power failure, power backup shall be provided through D.G. sets of 25 x 2500 KVA capacities, which will be enclosed type.
- III. The source of fresh water is HMWS&SB. The total water requirement during occupational stage is 3118 KLD. Out of that, fresh water requirement is 1732 KLD & recycled treated waste water is 1386 KLD. Quantity of sewage generated is 2772 KLD. It is proposed to treat the sewage in STP of capacity 2800 KLD (1x1050 KLD & 1x1750). The treated waste water will be used for: flushing the toilets, HVAC and development of greenery. It was informed that the excess treated waste water will be discharged into the public sewer lines. The Garbage 10,400 kg/day) generated will be sent to Municipal Solid Waste disposal site; STP sludge (277.1 kg/day) is to be used as manure, used oil and used batteries are to be sent to Authorized Recyclers. E-waste, if any, will be disposed to the recyclers/dismantlers authorized by the TSPCB as per the E-waste Rules.
- IV. The project/ activity is covered under category B of item 8(a) 'Building & Construction' projects of the schedule EIA Notification, 2006, and its subsequent amendments and requires appraisal at State Level by SEAC/ SEIAA, Telangana.
- V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meetings held on **17.06.2020**. The project is exempted from Public Hearing as it is a Construction Project. Based on the information furnished, presentation made by the proponent and the consultant **M/s. Pioneer Enviro Laboratories & Consultants Pvt., Ltd., Hyderabad**; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) Telangana in its meeting held on **18.07.2020** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent

sdh

amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

A. Specific Conditions:

- (i) The project proponent shall provide for adequate fire safety measures and equipment as per National Building Code/required by Fire Services Act of the State and instructions issued by the local Authority/Directorate of fire, from time to time. Further, the project proponent shall take necessary permission/NOC regarding fire safety from Competent Authority as required.
- (ii) The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (iii) The Consent for Operation (CFO)/Occupancy Certificate shall be issued only after getting necessary permission for required water supply from HMWSSB/concerned authority.
- (iv) The project proponents would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of fecal coliform and other pathogenic bacteria.
- (v) The project proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing and quality of water being supplied through spray faucets attached to toilet seats.
- (vi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per Ministry of Urban Development Model Building Byelaws, 2016. The number of rain water harvesting recharge pits shall be provided for rain water harvesting after filtration as per CGWB guidelines.
- (vii) Rain water harvesting for roof run-off shall be implemented. Before recharging pre-treatment must be done to remove suspended matter, oil and grease. A sump may also be constructed along with Rain water harvesting pits to save water.
- (viii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. Designated area shall be provided for solid waste management within the premises which will include area for segregation, composing. The inert waste from project will be sent to dumping site.
- (ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (x) The company shall draw up and implement corporate social responsibility plan as per the Company's Act of 2013.
- (xi) As per the Ministry's Office Memorandum F.No.22-65/2017-IA.III dated 1st May 2018, and proposed by the project proponent, (@2% of project cost) shall be earmarked under

Corporate Environment Responsibility (CER) for the activities such as waste Management, Solar Street Lights, Drinking Water, Health Camps, Rain Water harvesting, Training & Education and Avenue Plantation etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

B. Standard Conditions:-

I. Statutory compliance:

- i. The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- ii. The proponent shall: not discharge any waste water outside the premises until their project's outlet is connected to public sewer line and till such time they will reuse 100% of treated waste water within the project premises; conform to the WALTA Act and the water consumption shall be as per permissions granted by the Concerned Authorities; conform to the provisions laid under the Real Estate (Regulation & Development) Act, 2016 issued by the Ministry of Law & Justice, GoI& its subsequent amendments (if any); adopt green building concepts and use renewable energy by adopting Energy Conservation practices, Energy efficient practices & Energy audit practices, etc.,
- iii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of fire fighting equipment etc. As per National Building Code including protection measures from lightning etc.
- iv. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for no-forest purpose involved in the project.
- v. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
- vi. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- vii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
- viii. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
- ix. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

II. Air quality monitoring and preservation:

- i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
- ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5}) covering upwind and downwind directions during the construction period.
- iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided within consultation with State Pollution Control Board and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
- v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/wind breaking walls all around the site (atleast 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site
- vi. Sand, murrum, loose soil cement, stored on site shall be covered adequately so as to prevent dust pollution.
- vii. Wet jet shall be provided for grinding and stone cutting.
- viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
- x. For indoor air quality the ventilation provisions as per National Building Code of India.

III. Water quality monitoring and preservation:

- i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
- ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- iii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent.
- iv. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water

already committed the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

- v. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
- vi. Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc for water conservation shall be incorporated in the building plan.
- vii. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- viii. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- ix. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
- x. All recharge should be limited to shallow aquifer.
- xi. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
- xii. No sewage or untreated effluent water would be discharged through storm water drains.
- xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xiv. The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated waste water shall conform to the standards stipulated under Schedule-6 of Environment (Protection) Act, 1986 and its amendments thereof. Sewage Treatment Plant should be monitored on a regular basis. No waste water shall be discharged outside the premises. The excess treated waste water, if any, is to be reused within the premises ie., discharged into an artificial pond within the premises and can be utilized for recreational purpose. The proponent shall adopt dual plumbing system for reuse of treated waste water and also take necessary water conservation measures in the project.
- xv. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from Solid waste processing plant & STP.

IV. Noise monitoring and prevention:

- i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be periodically monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.
- ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

- i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the state ECBC.
- ii. Outdoor and common area lighting shall be LED. Proposed energy saving measures would save about 15% of power.
- iii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.
- iv. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- v. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- vi. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per Energy Conservation Building Code (ECBC) specifications.
- vii. Energy conservation measures like installation of CFLs / LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
- viii. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet at least 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws requirement, whichever is higher.

VI Waste Management:

- i. A certificate from the competent authority who are handling municipal solid wastes, shall be obtained indicating existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
- ii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- iii. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- iv. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
- v. Organic waste compost / vermiculture pit/ Organic waste converter within the premises with a minimum capacity of 0.3 kg / person/day must be installed.
- vi. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
- vii. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- viii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20 % such as Fly Ash Bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks and other environment friendly materials.
- ix. Fly ash material should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- x. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- xi. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Cover:

- i. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
- ii. No tree cutting/transplantation has been proposed in the instant project. A minimum of 1 tree for every 80 Sq.m of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
- iii. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. Species of Mosquito repellent & Aromatic plants along with other plants shall also be included for development of greenbelt. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations. The proponent shall develop and maintain greenbelt with tall growing trees instead of lawns, etc., to maximum extent. The proponent shall also Geotag all the saplings planted.
- iv. Green area of at least 10% of the site area shall be developed and maintained.

VII Transport

- i. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Proper design of entry and exit points.
 - c. Parking norms as per local regulation.
- ii. Vehicles hired for brining construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
- iii. Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanness/hygienic conditions in the surroundings of the project.

IX. Human health issues:

- i. All workers working at the construction site and involved in loading, unloading carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- ii. For indoor air quality the ventilation provisions as per National Building Code of India.
- iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Occupational health surveillance of the workers shall be done on a regular basis.
- vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

X. Corporate Environment Responsibility:

- i. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
- ii. A separate Environmental Cell to monitor the environmental conditions / norms with qualified personnel shall be set up.
- iii. Action plan for implementing EMP and environmental conditions shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the Six Monthly Compliance Report.

Part – B. General Conditions:

- i. **This order is valid for a period of 7 years from the date of issue of this order.**
- ii. “Consent for Establishment” (CFE) shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any construction work at site under Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- iii. Consent for Operation (CFO) of the project shall be obtained from the Telangana State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, after obtaining CFE of the Board, before occupancy.
- iv. The proponent shall not carry out any construction activity in the earmarked Open area, Green area & Road area of the project, as committed by the project proponent. Any deviation in the proposed earmarked areas shall make EC invalid.
- v. The proponent shall: not discharge any waste water outside the premises until their project’s outlet is connected to public sewer line and till such time they will reuse 100% of treated waste water within the project premises; conform to the WALTA Act and the water consumption shall be as per permissions granted by the Concerned Authorities; Make provision for solar cum wind energy on roof; adopt green building concepts and use renewable energy by adopting Energy Conservation practices, Energy efficient practices & Energy audit practices, etc., and adopt Energy Conservation Building Code, Develop green area with tall growing tree species as committed by the proponent vide **lr.dt.04.8.2020** received on **12.08.2020** issues raised by the SEIAA.
- vi. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Phoenix Global Spaces Pvt., Ltd.,**
- vii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity
- viii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; TSPCB and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.
- ix. The proponent shall submit the Environmental Statement for every financial year in Form-V to the State PCB as prescribed under E(P) Act, 1986, as amended subsequently and will be put on the website of the project.
- x. Officials from the TSPCB and Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the TSPCB and CCF, Regional Office to MoEF&CC, GoI, Chennai.
- xi. The proponent should implement the project as per the details mentioned in this order. In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS.
- xii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiii. The project proponent shall obtain all other statutory clearances, as applicable, from the competent authorities.
- xiv. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Telangana State Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Chennai.

- xv. The funds earmarked for environmental protection measures (**capital cost: Rs. 1120.27 Lakhs and recurring cost: Rs. 374.53 lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Regional Office located at Chennai and TSPCB.
- xvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.
- xix. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, and its amendments thereof.
- xx. Grant of EC is also subject to Circulars issued under the EIA Notification 2006, which are available on the MOEF website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Sri Srikanth Badiga, Director,
M/s. Phoenix Global Spaces Pvt., Ltd,
Plot No. 1335, Road No. 45, Jubilee Hills,
Hyderabad – 500 033
Ph. No. 040-23553351/ 23553391
Email: phoenixindianet@gmail.com
Ph: 040-41414142

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, Telangana for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: RR-I, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL ENGINEER



**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT**

O/o. the Commissioner & Director of
Municipal Administration,
640, A.C. Guards, Hyderabad,
Telangana State.

CIRCULAR

Roc.No. E-51152-2018-H2,

Dt: 03/06/2021

Sub: Mpl Admn Dept. - Orders of Hon'ble NGT in O.A. No. 593 of 2017 (Setting up of STPs /ETPs & CETPs) - Suo motu Original Application No. 673 of 2018 (Polluted River Stretches) - Common Disposal Order Dt: 22-02-2021 - Communicated - Instructions issued - Reg.

Ref: Lr.No. 5/NGT-New Delhi/TSPSCB/Legal/2017-816, Dt: 04-03-2021 of Member Secretary, TSPCB, Head Office, Hyderabad.

The attention of all the Municipal Commissioners in the state are invited to the subject and reference cited, wherein the Member Secretary, TSPCB, Head Office, Hyderabad has submitted that, the ***applications are disposed and the gist of the directions of the Hon'ble NGT Order in the above two cases, is as follows: -***

- i. *Other steps of action plans for abatement of pollution and rejuvenation of rivers be taken effectively, including preventing discharge or dumping of liquid and solid waste, maintaining e-flow, protecting floodplains, using treated sewage for secondary purposes, developing biodiversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc.*
- ii. *The rejuvenation of rivers need not be confined to only Polluted River Stretches but may be applicable to all small, medium and big polluted rivers, including those dried up.*
- iii. *Follow up action on the earlier directions of the Tribunal issued on dated 21.09.2020.*

2) In view of the above, while enclosing a copy of the reference cited, all the Municipal Commissioners in the State are hereby instructed to comply with the Hon'ble NGT directions on the above matter and also take necessary action immediately as per rules in vogue.

Encl:-as above.

**DR N SATYANARAYANA IAS
DIRECTOR OF MUNICIPAL
ADMINISTRATION**

To

All the Municipal Commissioners/ULB's of the State.

Copy to all the Addl. Collectors LBs of the State.

Copy to all the Collector & District Magistrate of the State.

Copy submitted to the Principal Secretary to Government, MA & UD, Telangana State, Hyderabad.

Signature valid

Digitally signed by Dr N
Satyanarayana IAS
Date: 2021.06.03 15:02:01 IST
Reason: Approved

sdh

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TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

Lr. No. 5/NGT-New Delhi/TSPCB/Legal/2017-816

Date: 04-03-2021

// HON'BLE NGT, NEW DELHI – MOST IMPORTANT //

To

The Pri. Secretary to Govt.,
MA&UD Dept.,
Govt of Telangana,
Hyderabad.

The Pri. Secretary to
Govt., Industries &
Commerce Dept.,
Govt of Telangana,
Hyderabad.

The Pri. Secretary to Govt.,
PR&RD Dept.,
Govt of Telangana,
Hyderabad.

The Pri. Secretary to Govt.,
Industries & Commerce
Dept., Govt of Telangana,
Hyderabad.

The Pri. Secretary to
Govt., Finance Dept.,
Govt of Telangana,
Hyderabad.

Sir,

Sub: TSPCB -- Legal -- Hon'ble NGT, New Delhi – Original Application No. 593 of 2017 (Setting up of STPs / ETPs & CETPs) – Suo Motu Original Application No. 673 of 2018 (Polluted River Stretches) – Common Disposal Order dated 22.02.2021 -- Reg.

Ref: Hon'ble NGT, New Delhi Common Disposal Order dated 22.02.2021.

Kind attention is invited to the subject and reference cited.

I. OA No. 593 of 2017 [WP (Civil) No. 375/2012]:

It is to submit that the Hon'ble Supreme Court, New Delhi vide Judgment dated 22.02.2017 in WP (C) No. 375/2012 issued directions to all the State Governments & State PCBs with regard to construction and operation of STPs / ETPs / CETPs.

Subsequently, as per the directions of Hon'ble Supreme Court, the above case was taken up for hearing by the Hon'ble NGT, New Delhi. The orders of Hon'ble NGT dated 04.07.2017, 03.08.2018 & 19.02.2019 were communicated by the Board vide letter dated 22.03.2019 to the concerned Stakeholder Departments.

It is to further submit that the Hon'ble NGT vide Order dated 19.02.2019 has ordered that the Chief Secretaries may specifically look into the subject of setting up and proper functioning of STPs / ETPs / CETPs in their jurisdiction, so that the same can be looked up by the Chief Secretary who is appearing before the Tribunal with the progress report in the matter. The above case was tagged by the Hon'ble NGT with the OA No. 606 of 2018 for review.

The CPCB has developed a module for filing the monthly status of CETPs, ETPs and STPs (Municipal and Non-Municipal). The Board is submitting the monthly status of CETPs / ETPs & STPs in the Portal – "India E-track" to CPCB every month, upto January 2021.

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II. OA No. 673 of 2018:

It is to further submit that the Hon'ble NGT has taken up Suo Motu Original Application (OA) No. 673 of 2018 in September 2018, based on the News item published in "The Hindu" authored by Shri.Jacob Koshy titled **"More river stretches are now critically polluted: CPCB"**.

The Hon'ble NGT vide Order dated 20.09.2018 stated that as per the assessment by CPCB, there are 351 polluted River Stretches in India i.e., where the Bio-Chemical Oxygen Demand (BOD) content is more than 3 mg/l. The polluted river stretches have been divided into 5 priority categories i.e., I, II, III, IV & V, depending upon the level of BOD. River Musi in Telangana State is categorised as Priority-I with BOD concentration exceeding 30 mg/l at Monitoring locations.

The Hon'ble NGT directed for constitution of River Rejuvenation Committee (RRC). As per the directions of the Hon'ble NGT dated 20.09.2018, the Government of Telangana vide GO Rt. No. 191, dated 29.11.2018 has constituted **"River Rejuvenation Committee (RRC)"** with **Chief Secretary as Chairman; Prl.Secretaries, Environment, Forest, Science & Technology (EFS&T) Dept., as Vice Chairman; Municipal Administration & Urban Development (MA&UD) Department; Industries Dept., Hyderabad Metropolitan Water Supply & Sewerage Board (HMWS&SB); Telangana State Industrial Infrastructure Corporation (TSIIC); Finance Dept & Environment Protection, Training & Research Institute (EPTRI) as Members and TSPCB as Member Convener.**

The Government of Telangana vide GO Rt. No. 195, dated 31.12.2018 has constituted Special Environment Surveillance Task Force (SESTF) for each District, with District Collector as Chairman, representatives of Superintendent of Police and Chairman, District Legal Services Authority as Members and Regional Officer, TSPCB as Member Convener.

The RRC has submitted Action Plan to CPCB for Musi River in March 2019. The Task Force Team of the Central Pollution Control Board (CPCB) recommended the action plan for river Musi, subject to conditions.

A Central Monitoring Committee (CMC) is constituted under the Chairmanship of the Secretary, MoJS to review the progress of the implementation of the action plan on monthly basis. The CMC so far has conducted 8 meetings to review the progress of implementation of the action plan.

The status of ETPs / CETPs / STPs and Polluted River Stretches was incorporated in the quarterly status report filed by the Government before the Hon'ble NGT through e-filing as follows: -

Financial Year	Quarterly Report	Filed before Hon'ble NGT on
2019 – 2020	1 st	30.07.2019

1058977/2021/TAPPAL SEC-CDMA	2 nd	31.10.2019	51
	3 rd	31.01.2020	
	4 th	16.06.2020	
	1 st	31.07.2020	
2020 – 2021	2 nd	07.11.2020	
	3 rd	30.01.2021	

The Hon'ble NGT has been reviewing the above cases regularly and issuing directions to the concerned Ministries of the Central Government and to all the State Governments.

It is to further submit that the Hon'ble NGT issued Common Disposal Order dated 22.02.2021 in the following PAN India Orders: -

Sl. No.	OA No.	Filed by	Subject of OA
1.	593 of 2017	Paryavaran Suraksha Samithi & another	Setting up of STPs, ETPs & CETPs.
2.	673 of 2018	Taken Up case on News Item	Polluted River Stretches.

The copy of the Hon'ble NGT Order is enclosed for kind information.

The relevant extract of the Hon'ble NGT, New Delhi Order dated 22.02.2021 in the above two matters are as follows: -

"

ORDER

.....

Conclusion

37. In view of the above, we are of opinion that the monitoring by the Tribunal cannot be unending and must now be taken over by the concerned authorities. The roadmap stands laid out. Action plans have been prepared for remediation of all the 351 identified polluted river stretches. Gaps have been identified for ETPs/CETPs/STPs (including modular STPs wherever necessary). Timelines are clear.

Sources of funding are clear in the Supreme Court order. HAM model is also available as per Govt. of India Policy mentioned in the report of the CMC. Alternative conventional methods of bio / phyto-remediation are also available as mentioned in the report of the CMC. Existing treatment capacity is not fully utilized. New projects, already ongoing or those yet to commence need to be expedited. Consequences for delay in terms of compensation and administrative measures have been clearly mentioned. The river rejuvenation committees in the States/UTs, as per directions of the Chief Secretaries may perform their obligations accordingly which may be monitored by the Central Monitoring Committee, headed by Secretary, Jal Shakti, as directed

38. We find that the monitoring mechanism introduced as per directions of this Tribunal in the form of RRCs at the States level and CMC at the Central level is to an extent identical to the monitoring mechanism laid down under the River Ganga Rejuvenation, Protection and Management Authorities Notification 2016. However, mechanism under the 2016 notification being statutory and exhaustive, it will be better that the same is adopted for all the river stretches as issues involved are common. The Empowered Task Force on river Ganga headed by Union Minister of Jal Shakti may exercise all powers and discharge all functions in relation to all the polluted river stretches in the same manner as the functions entrusted to it under the River Ganga 2016 order for control of pollution and rejuvenation of polluted river stretches. This is necessary so that the Nation / Central Monitoring Mechanism can be effective, in view of continuing failure of statutory mechanism under the Water Act for preventing pollution of water, resulting in pollution of almost all the rivers and water bodies in the country, posing serious threat to availability of potable water for drinking purposes as well as for safety of food chain. Hardly any accountability has been fixed for such serious failures. It will be open to the MoJS to issue any further appropriate statutory order to give effect to the above directions under the EP Act. The National / Central Mechanism may enforce the earlier directions of this Tribunal for collecting compensation for the failure to commence or complete the projects for setting up of sewage treatment equipments or taking steps for interim remediation measures. This is necessary for accountability for the failure to obey the law. The compensation so assessed may be deposited in a separate account to be used for rejuvenation of the polluted river stretches in the same manner as directed in the case of Ganga quoted above. As directed vide order dated 19.12.2018 in OA 673/2018, responsibility to pay compensation on behalf of the States/UTs will be of the Chief Secretaries. As per scheme of the NGT Act, every order of NGT is executable as a decree of Civil Court. Further, failure to comply order of the NGT is an offence punishable with imprisonment upto three years or fine upto Rs. 10 crores with additional fine for continuing offence after conviction. If the offence is by a Government Department, Head of the Department is deemed to be guilty. Cognizance of the offence can be taken by a Court on a complaint of Central Government or any other person who has given notice to the Central Government or its authorized representative. The complaint can be filed before a Court of Magistrate of first class. It is, thus, necessary in view of continuing violation of NGT order, requiring payment of compensation to reiterate the direction of responsibility for payment of compensation, to be of the Chief Secretaries and in default, their liability to be proceeded against for coercive measures for execution or by way of prosecution as per NGT Act, 2010.

39. Our directions are summed up as follows:

- (i) In the light of observations in Para 38 above, MoJS may devise an appropriate mechanism for more effective monitoring of steps for control of pollution and rejuvenation of all polluted river stretches in the country. The said mechanism may be called "National River Rejuvenation Mechanism" (NRRM) or given any other suitable name. NRRM may also consider the observations with regard to setting up National/State/District Environment Data Grid at appropriate levels as an active monitoring strategy.

- (ii) Chief Secretaries of all States/UTs and PCBs/PCCs must work in mission mode for strict compliance of timelines for commencing new projects, completing ongoing projects and adopting interim phyto/bio-remediation measures, failing which compensation in terms of earlier orders be deposited with the MoJS, to be utilised in the respective States as per action plan to be approved by the NRRM. Other steps in terms of action plans for abatement of pollution and rejuvenation of rivers, including preventing discharge or dumping of liquid and solid waste, maintaining efflow, protecting floodplains, using treated sewage for secondary purposes, developing biodiversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc. be taken effectively. The process of rejuvenation of rivers need not be confined to only 351 stretches but may be applicable to all small, medium and big polluted rivers, including those dried up.
- (iii) The Chief Secretaries of all States/UTs may personally monitor progress at least once every month and the NRRM every quarter.
- (iv) Directions of this Tribunal in earlier order, the last being dated 21.9.2020 are reiterated.
- (v) The NRRM and the Chief Secretaries of all the States/UTs may take into account the observations in Paras 24 to 38 above.
- (vi) In view of discussion in para 38 above, it is made clear that accountability for failure to comply with the direction for payment of compensation will be of the concerned Chief Secretaries under Sections 25, 26, 28 and 30 of the NGT Act, 2010. The MoJS or any other aggrieved person will be free to take remedies by way of initiating prosecution or execution.

The applications are disposed of in the above terms.

A copy of this order be forwarded to the Secretary, MoJS, MoEF&CC, GoI, CPCB, Chief Secretaries and State PCBs / PCCs of all States / UTs by e-mail for compliance".

The gist of the directions of the Hon'ble NGT Order in the above two cases, is as follows: -

- i. Ministry of Jal Shakti (MoJS) may devise an appropriate mechanism, may be called "National River Rejuvenation Mechanism" (NRRM), for effective monitoring of steps for control of pollution and rejuvenation of all polluted river stretches in the country. NRRM may also consider the observations with regard to setting up of National / State / District Environment Data Grid at appropriate levels as an effective monitoring strategy.
- ii. Chief Secretaries of all States and PCBs must work for strict compliance of timelines for commencing new projects, completing ongoing projects and adopting interim phyto/bio-remediation measures, failing which compensation in terms of earlier orders be deposited

1058977/2021/TAPPAL SEC-CDMA

with the MoJS, to be utilised in the respective States as per action plan to be approved by the NRRM.

- iii. *Other steps of action plans for abatement of pollution and rejuvenation of rivers be taken effectively, including preventing discharge or dumping of liquid and solid waste, maintaining e-flow, protecting floodplains, using treated sewage for secondary purposes, developing biodiversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc.*
- iv. *The rejuvenation of rivers need not be confined to only Polluted River Stretches but may be applicable to all small, medium and big polluted rivers, including those dried up.*
- v. *The Chief Secretaries may personally monitor progress at least once every month and the NRRM every quarter.*
- vi. *The earlier directions of the Tribunal dated 21.09.2020 are reiterated.*
- vii. *The NRRM and the Chief Secretaries of all the States/UTs may take into account the observations in Paras 24 to 38 above.*
- viii. *It is made clear that accountability for failure to comply with the direction for payment of compensation will be of the concerned Chief Secretaries under Sections 25, 26, 28 and 30 of the NGT Act, 2010. The MoJS or any other aggrieved person will be free to take remedies by way of initiating prosecution or execution.*

It is therefore requested to kindly instruct the concerned to comply with the Hon'ble NGT directions on the above matter.

This is for kind information and necessary action.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy submitted to:

1. The Prl. Secretary to Govt., ES&T Dept., Govt of Telangana, Hyderabad for kind information.
2. All the Collectors & District Magistrates for kind information and necessary action.

Copy to:

1. The MD, HMWS&SB, Hyderabad for information and necessary action.
2. The Metropolitan Commissioner, HMDA, Hyderabad for information and necessary action.
3. The E-in-C, Public Health Engg. Dept (PHED), Hyderabad for information and necessary action.
- ~~4.~~ The CDMA, Govt of Telangana for information and necessary action.
5. The Commissioner, GHMC, Hyderabad for information and necessary action.
6. The VC & MD, TSIIC, Govt of Telangana for information and necessary action.

1058977/2021/TAPPAL SEC GDMA The Commissioner of Industries, Hyderabad for information and necessary action. 55

8. The E-in-C, RWS & S Dept, Hyderabad for information and necessary action.
9. The Commissioner, PR&RE Dept, Hyderabad for information and necessary action.
10. The E-in-C (Irrigation), I&CAD Dept, Hyderabad for information and necessary action.
11. The Director, TS Ground Water Dept, Hyderabad for information and necessary action.
12. The JCEE, ZO, Hyderabad for information and necessary action.
13. The JCEE, ZO, RC Puram for information and necessary action.
14. The JCES (FAC), Central Laboratory, Hyderabad for information and necessary action.
15. The EE, ROs, Hyderabad / RR-I / Medchal / Ramagundam / Kothagudem / Warangal / Sangareddy / RC Puram / Nalgonda / Nizamabad.
16. The ES (Air Lab), Central Laboratory, Hyderabad for information and necessary action.

// T.C.F.B.O //

Vesreddy

**SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.**

[Handwritten signature]

Item No. 04

(Court No.1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 614/2018

(With reports dated 20.03.2021 and 22.03.2021)

Lubna Sarwath

Applicant

Versus

Govt. of Telangana

Respondent

Date of hearing: 15.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Dhananjay Bajjal, Advocate for TSPCB

ORDER

1. Restoration of Bum-Rukn-ud-Dowla a historic heritage water body of around 104 acres, opposite National Police Academy, Shivrampally, Hyderabad, is the question for consideration. On receiving a complaint that water body was being destroyed by dumping of waste and sewage and encroachment, vide order dated 10.09.2018, this Tribunal directed the Urban Development Department of the State of Telangana and the State PCB to look into the matter.

2. Vide order dated 21.12.2018, it was noted that the State PCB had failed to take coercive measures against the polluters and the Urban Development Department of the State and the concerned local body had failed to perform their statutory obligations. Extracts from the said order are as follows:-



- “2. The above report shows failure on the part of the SPCB in taking appropriate coercive measures against the polluters. Even if polluters are not industry, it does not mean the SPCB cannot perform its duty of ensuring that the water body is kept free from pollution and no garbage is dumped or sewage is discharged therein. The SPCB has jurisdiction and authority to take action against the Municipal Body concerned as well as the inhabitants collectively or individually, apart from prosecution.
3. **Accordingly let the SPCB perform its statutory obligation by preparing an action plan in coordination with Urban Development Department and the concerned local body. The SPCB may initiate prosecution and assess the damages and recover the same from the concerned polluters. The Urban Development Department, Telangana, may provide necessary budget. Execution of the Action Plan be over seen by the SPCB jointly with the Urban Development Department, Telangana. For any failure, the Secretary of Urban Development Department, Telangana as well as the Chairman of State Pollution Control Board will be personally accountable.**
4. The Action Plan be prepared within two months with the target of restoring the water quality to prescribed level within next six months. An Interim Report may be furnished to this Tribunal before 31.03.2019.
5. The SPCB may furnish a copy of this order to the Urban Development Department, Telangana for compliance.”

3. The matter was then considered on 21.05.2019 in the light of report dated 03.04.2019 filed by the Urban Development Department of the State and finding that adequate steps had not been taken, remedial action was directed. The operative order is reproduced below:-

“2.

3. Report has been furnished vide e-mail dated 03.04.2019 by the State PCB which **does not show adequate steps taken for checking the sewage**. It is stated that encroachment has been removed and demarcation of the boundary of the lake has been done. There is a proposal to protect the lake with fencing. The Greater Hyderabad Municipal Corporation is planning treatment and remediation in consultation with NEERI. 4. In view of the above, **let further steps be taken that a report be now furnished by Secretary Urban Development Department, Telangana within two months by e-mail at ngt.filing@gmail.com.**”

4. The matter was last considered on 15.07.2020 in the light of the report dated 26.08.2019 of the Secretary, Urban Development Department mentioning that an action plan had been prepared which was to be completed by September, 2020. Accordingly, the matter was deferred for completing the action plan and filing a further status report.

5. In view of above direction, two reports have been filed - report dated 22.03.2021 by the State PCB and report dated 20.03.2021 by the Irrigation and CAD Department. The report of the State PCB is that the sewage streams are still joining the lake and the water quality is of 'E' category. Directions have been issued to the Hyderabad Metropolitan Water Supply & Sewerage Board (HMWS&SB), Deputy Commissioner, GHMC and the Superintendent Engineer, Hyderabad Lakes & Water Bodies Management Circle (HL&WBMC), Irrigation & Command Area Development Department (I&CADD) to submit action plan before this Tribunal.

The report of the Irrigation & CAD Department is as follows:-

“1. **Lake protection:**

Fencing was proposed the lake and fencing was partly erected to the lake, however the fencing was stopped due to legal issues and encounter of patta lands, dwellings are present in the FTL of tank which have caused hindrances to laying of fencing and hence fencing work was stopped.

2. **Treatment of sewage water entering into lake:**

As part of the lake cleaning, the CSIR-NEERI has proposed their in-situ treatment for sewage entering into the lake and CSIR-NEERI was issued work order in the month of June 2019.

Subsequently, CSIR-NEERI teams have visited Bum-Rukh-Ud-Dowla Lake and have collected samples. However they have expressed some problems by vide letter dated 18.06.2020 (Annexure-I) stating that their work area need to be set up outside FTL of tank as their in-situ treatment should not be submerged inside water.



However as per site conditions, it is observed that the above requirement cannot be met as patta lands are existing inside / outside FTL of the tank. Hence, in view of the above, the NTD, I&CAD Dept., addressed a letter dated 19.06.2020 (Annexure-II) to the Dy. Commissioner, GHMC, Rajedranagar with a request to address Hyderabad Metropolitan Water Supply & Sewerage Board (HMWS&SB) for taking necessary arrangements to divert the sewage entering into lake. However, water hyacinth in the lake was removed by GHMC”

6. No report has been filed by the Secretary, Urban Development Department in terms of order dated 15.07.2020.

7. From the record, it is seen that first order was passed on 10.09.2018 and it was noted that the grievance against violation of Wetlands (Conservation and Management) Rules, 2010 and Water (Prevention and Control of Pollution) Act, 1974 called for remedial action. Again, on 21.12.2018 and 21.05.2019, the Tribunal noted that no adequate steps had been taken and Secretary, Urban Development Department of Telangana Government must take remedial action. Though, the Secretary, Urban Development Department did file report dated 26.08.2019 stating that action was being taken but even after almost two years, the situation has not improved. The State PCB has also failed to perform its statutory duty to the prejudice of environment, public health and the rule of law.

8. There is thus continuing violation not only of the statutory provisions but also judgment of the Hon'ble Supreme Court dated 22.02.2017 in *Paryavaran Suraksha Samiti v. Union of India*¹ directing that norms for generating funds for effective pollution control devices to prevent water pollution be finalized before 31.03.2017 and prevention of discharge of sewage be ensured by 31.03.2018 failing which the Secretary

¹ (2017) 5 SCC 326

of the concerned department of the State will be accountable. It was further directed that the State PCB must initiate civil and criminal action against the defaulters. This Tribunal was directed to monitor compliance. Based on the judgment of the Hon'ble Supreme Court, the Tribunal issued further directions from time to time to all the States including the State of Telangana requiring compliance and coercive measures in terms of monetary compensation and prosecution against the erring officers. Last order was passed on 22.02.2021 in O.A. No. 593/2017, *Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.*

9. For ready reference the observations of the Hon'ble Supreme Court in above judgement are quoted below:-

*“7. Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. **We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or industrial clusters. We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up “common effluent treatment plants”, according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.***

X.....X.....X.....

10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to “public health, sanitation conservancy and solid waste management”, we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve

norms to recover funds, for the purpose of generating finances to install and run all the “common effluent treatment plants”, within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). The norms for generating funds for setting up and/or operating the “common effluent treatment plant” shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the “common effluent treatment plants”, which are presently dysfunctional, from their own financial resources.

11. *Just in the manner suggested hereinabove, for the purpose of setting up of “common effluent treatment plants”, the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge **industrial pollutants and sewer, directly into rivers and water bodies.***
12. *We are of the view that in the manner suggested above, **the malady of sewer treatment, should also be dealt with simultaneously.** We, therefore, hereby direct that “sewage treatment plants” shall also be set up and made functional, within the timelines and the format, expressed hereinabove.*
13. ***We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down.** We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional “primary effluent treatment plants”, and the setting up of functional “common effluent treatment plants” within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. **The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions.** They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional **National Green Tribunal.***



14. *To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. **The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.***

X.....X.....X.....

16. *It however needs to be clarified, that the instant directions and time lines, shall not in any way dilute any time lines and directions issued by Courts or Benches of the National Green Tribunal, hitherto before, wherein the postulated time lines would expire before the ones expressed through the directions recorded above. **It is clarified, that the time lines, expressed hereinabove will be relevant, only in situations where there are no prevalent time line(s), and also, where a longer period, has been provided for.***

(emphasis supplied)

10. The above directions of the Hon'ble Supreme Court are time bound and also deal with the sources of funding. There is further direction of this Tribunal to monitor. The timeline for completion of requisite STPs is 31.03.2018 after which coercive measures are to be taken against the concerned local bodies as well as the Secretaries of the concerned Department of the State.

11. In view of such serious failure and continued violations of law which is a criminal offence punishable with imprisonment, is also contempt of orders of the Hon'ble Supreme Court and violation of directions of this Tribunal, coercive measures need to be taken against the erring Secretary to the Government as well as against the PCB.

12. In view of binding judgment of the Hon'ble Supreme Court, the plea of budget cannot be taken to justify continued violation of the Water Act and citizen's right to clean environment. In absence of any other source of funds, funds are to be raised from the citizens in the area as directed by

the Hon'ble Supreme Court and for failure concerned erring officers are to be proceeded against.

13. In view of above, while giving last opportunity for compliance, we require the Secretary of the concerned Departments, i.e., Local Bodies/Urban Development/Local Self Department and the Member Secretary, State PCB to remain personally present by video conferencing on the next date to show cause way of coercive measures laid down under Sections 25 and 26 of the National Green Tribunal Act, 2010 (NGT Act). Under Section 26 of the NGT Act, violation of order of this Tribunal is a criminal offence punishable with imprisonment upto three years and fine upto Rs. 10 crores. Under Section 25 of the NGT Act, 2010, the order is executable at the decree of the Civil Court. Under Section 51 of the Code of Civil Procedure, 1908, there is provision for civil imprisonment or any other order. Any other order can include stopping of salary of the erring officers. While giving compliance status, it may be made clear that the sewage being discharged into lake stands diverted to the destined STP, the treated sewage was being utilised and the water quality of lake sewage being discharged into lake stood diverted to destined STP and treated sewage is utilised and water quality of lake had improved to at least category 'C'.

List for further consideration on 21.10.2021.

A copy of this order be forwarded to the Chief Secretary, Government of Telangana and the State PCB for being conveyed to the concerned Officers by e-mail to facilitate the compliance of the above order.

Adarsh Kumar Goel, CP



Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 15, 2021
Original Application No. 614/2018
AVT

A handwritten signature in black ink, appearing to be 'sch', written in a cursive style.

65



Lubna Sarwath لُبْنَا سَرْوَاتھ لُبْنَا سَرْوَاتھ <sarwath.lubna@gmail.com>

NGT 7 orders in OA 72/2020

1 message

Lubna Sarwath <sarwath.lubna@gmail.com>

Mon, Jun 7, 2021 at 7:07 PM

To: irohyd.moefcc@gmail.com

Cc: Socialist Wall <socialistpartyindia@gmail.com>, Save Our Urban Lakes SOUL <soul.hyd@gmail.com>, jasveen jairath <jasveen.jairath@gmail.com>

Hyderabad 7 june 2021

To

MoEF RO

Member, Joint Committee in OA 72/2020 NGT SZ Chennai,
Hyderabad

Dear RO Officer,

Sub: OA 72/2020 at NGT SZ Chennai

Ref: Joint Committee in OA 72/2020 NGT SZ Chennai, Report to be filed by Joint
Committee - Hearing of 8 june 2021 adjourned once again to 9 july 2021

PFA 7 orders in OA 72/2020 at NGT SZ Chennai for your perusal.

Any other document submitted in the case and additional if present with me can be
duly submitted over email.Shall bring the physical documents with me on friday 11 june 2021 to discuss in
our scheduled meeting at 10AM.

best

dr lubna sarwath

applicant in 32/2020, 72/2020 and 85/2015 at NGT SZ Chennai

--

Dr Lubna Sarwath, PhD(Indonesia), i-WIL(IIM-B)

Telangana State General Secretary & Spokes Person, Socialist Party (India) <http://spi.org.in/states/telangana/>Editorial Team, IJOES,UK <http://www.emeraldgroupublishing.com/h.htm>

ex-Convenor, Save Our Urban Lakes(SOUL), Hyderabad

former Visiting Lecturer, Trisakti University, Jakarta, Indonesia

Contested candidate for Asifnagar Corporator, GHMC December 2020

Contested candidate for Karwan MLA, Telangana Assembly December 2018

Contested candidate for Hyderabad MP, Parliament of India April 2014

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'UNITE BEHIND SCIENCE. MAKE THE BEST AVAILABLE SCIENCE AT THE HEART OF POLITICS AND DEMOCRACY' - GRETA THUNBERG, 16 YR OLD SWEDISH CLIMATE ACTIVIST GETS EMOTIONAL AT EUROPEAN PARLIAMENT ON 16 APRIL 2019.

Art 51A (g) in Part IVA: Fundamental Duties of the Indian Constitution: (51A) It shall be the duty of every citizen of India—(g) to protect and improve the natural environment including forests, lakes, rivers and wildlife, and to have compassion for living creatures.

7 attachments



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Lubna Sarwath لُبْنَا سَرْوَاتھ لُبْنَا سَرْوَاتھ <sarwath.lubna@gmail.com>

JOINT COMMITTEE REPORT ORDERED ON 21MAY2020 in OA 72/2020

2 messages

Lubna Sarwath <sarwath.lubna@gmail.com>

Mon, Jul 5, 2021 at 7:07 PM

To: Hyderabad IRO MOEFCC <irohyd.moefcc@gmail.com>, ee.lakesdivisionhmda@gmail.com, dir1plg@hmda.gov.in, collector <collector.rangareddy@gmail.com>, collectorpeshirr@gmail.com, ee.lakesdivisionhmda <ee_lakesdivisionhmda@yahoo.com>
Cc: Chakri S <forchakris@gmail.com>, Sandeep Pandey <ashaashram@yahoo.com>

Hyderabad 5 july 2021

To
The Joint Committee members in OA 72/2020
NGT, SZ Chennai

Sub: Joint Committee Report ordered for on 21 may 2020 in OA 72/2020 at NGT SZ Chennai - Next hearing scheduled at 9july2021 after repeated adjournments -

We urge you to file promptly the Joint committee report ordered for on 21 may 2020 in OA 72/2020 at NGT SZ Chennai. We are willing to join you in the joint survey. Please do inform us.

We observe that the case is being repeatedly adjourned that is not in the interest of justice.

Extract below from the order dated 21may2020:

'In a similar matter namely, Original application No. 39 of 2020 filed by the same applicant in respect of Manasani Kunta in Rangareddy District, we have appointed a Joint Committee comprising of District Collector, Rangareddy, a Senior Official from Ministry of Environment Forests and Climate Change (MoEF&CC), Regional Office, Chennai, Senior Officer from Lake Protection Committee, to inspect the area in question and submit a report. So, we feel that the same committee can be appointed in this case also to the look into the issue and submit a status as well as action taken report.'

Your earliest report is expected.

best
petitioner in OA 72/2020 at NGT SZ Chennai

--

Dr Lubna Sarwath, PhD(Indonesia), i-WIL(IIM-B)

Telangana State General Secretary & Spokes Person, Socialist Party (India) <http://spi.org.in/states/telangana/>

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Hyderabad 7 june 2021

To
MoEF R0
Member, Joint Committee in OA 72/2020 NGT SZ Chennai,
Hyderabad

Dear R0 Officer,

Sub: OA 72/2020 at NGT SZ Chennai
Ref: Joint Committee in OA 72/2020 NGT SZ Chennai, Report to be filed by Joint
Committee - Hearing of 8 june 2021 adjourned once again to 9 july 2021

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dr lubna sarwath
applicant in 32/2020, 72/2020 and 85/2015 at NGT SZ Chennai

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apm <collectorrangareddy@gmail.com>
To: sarwath.lubna@gmail.com

Mon, Jul 5, 2021 at 7:08 PM

